

RATIFIED MINUTES OF MEETING NO.16/15 OF NORMS COMMITTEE-I (DES-I SECTION)
HELD ON 28.10.2014

Please Note

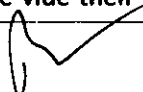
- (i) In certain cases the decision of the Norms Committee refers to the Recommendations / Observations / Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned firm may go through the same and respond accordingly.
- (ii) Similarly, a scanned copy of the blank Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned firm and may be responded accordingly.

The meeting No. 16/15 of the Norms Committee (NC-I) for the licensing year 2014-2015 was held on 28.10.2014 under the Chairmanship of Dr. L.B. Singhal, Additional Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2009-2014 / Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting: -

Sl.No.	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh K.K. Tiwari I.A	476	23063321	DHI, U.B.
2.	Sh S.K. Jain, D.O.	428A	23063321 Extn.3318 23063166	DIPP, U.B.
3.	Sh. Kanwalinder Singh Sodhi, Asstt. Dir. (Mech)	736A	23063802 Extn.2459	DC(MSME),N.B.
4.	Sh. Parveen Sharma, Dy.DGFT	302	23061562 Extn.146	DGFT, U.B.
5.	Sh. Priya Ranjan, FTDO	404	23061562 Ext.265	DGFT, U.B.

I -The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC. The decisions taken thereon are as under:

Case No.: 15/11/80-ALC2/2012	Party Name: YOKOGAWA INDIA LIMITED	Meet No/Date: 16/80-ALC2/2014 28.10.2014	Status: Deferred
HQ File :01/80/050/00229/AM13/	RLA File :07/21/040/00120/AM13/	Lic.No/Date: 0710088440 24.05.2012	Defer Date: 09.12.2014
Decision : The Committee noted that the firm has been asked to furnish a certificate from the duly authorised officer of Directorate General of Hydro Carbons, Ministry of Petroleum and Natural Gas to the effect that the said goods are required for petroleum operations vide letter dated 20.6.2014 and after that the firm has sought for 4 weeks' time vide their mail dated 28.07.2014 but this office has			


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not received the requisite certificate and after that a reminder dated 22.10.2014 has been sent to the firm. The Committee decided to wait for the aforesaid document. Case is deferred to 09.12.2014.

2	Case No.:17/11/80-ALC2/2012	Party Name: MOTHERSON SUMI SYSTEMS LTD	Meet No/Date:16/80-ALC2/2014 28.10.2014	Status: Deferred
	HQ File :01/80/050/00231/AM13/	RLA File :05/24/040/00129/AM13/	Lic.No/Date:0510329275 10.07.2012	Defer Date:09.12.2014
	Decision : The Committee noted that firm's reply dated 29.09.2014 has been sent to DIPP (Sh. Nand Lal, Sr. D.O.) on 20.10.2014 for examination and comments and decided to remind DIPP (Sh. Nand Lal, Sr. D.O.) for expediting comments. Case is deferred to 09.12.2014.			

3	Case No.:15/26/80-ALC2/2012	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:16/80-ALC2/2014 28.10.2014	Status: Deferred
	HQ File :01/80/050/00576/AM13/	RLA File :03/95/040/00791/AM13/	Lic.No/Date:0310722249 29.01.2013	Defer Date:09.12.2014
	Decision : The Committee noted that the firm has sought six-eight weeks time for furnishing the requisite document i.e. a certificate from the duly authorised officer of the Directorate General of Hydro Carbons in the Ministry of Petroleum and Natural Gas, Government of India, to the effect that the said imported goods are required for petroleum operations vide their letter dated 12.09.2014 which has not been received till date and decided to grant time to the firm for the aforesaid purpose. Case is deferred to 09.12.2014.			

4	Case No.:1/26/80-ALC2/2012	Party Name:NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:16/80-ALC2/2014 28.10.2014	Status: Deferred
	HQ File :01/80/050/00562/AM13/	RLA File :34/24/040/00249/AM13/	Lic.No/Date:3410036266 26.02.2013	Defer Date:09.12.2014
	Decision : The Committee noted that the letter dated 21.10.2014 requesting for furnishing the Amendment Sheet of the said AA has been sent to the RA, Baroda and decided to wait for their reply. Case is deferred to 09.12.2014.			

5	Case No.:33/8/80-ALC2/2013	Party Name: THYSSENKRUPP INDUSTRIES INDIA PVT.LTD	Meet No/Date:16/80-ALC2/2014 28.10.2014	Status: Deferred
	HQ File :01/80/050/00143/AM14/	RLA File :03/95/040/00063/AM14/	Lic.No/Date:0310733011 01.05.2013	Defer Date:09.12.2014
	Decision : The Committee noted that the 13 th reminder dated 22.10.2014 has been given to EPCG Division for forwarding their inputs in respect of ratification of subject AA and decided to wait for their comments. Case is deferred to 09.12.2014.			

6	Case No.:3/6/80-ALC2/2013	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:16/80-ALC2/2014 28.10.2014	Status: Deferred
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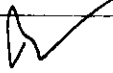
HQ File :01/80/050/00094/AM14/	RLA File :05/23/040/00016/AM14/	Lic.No/Date:0510353884 13.05.2013	Defer Date:09.12.2014
Decision : The Committee noted that the firm has been given time for furnishing the requisite document i.e. a certificate from the duly authorised officer of the Directorate General of Hydro Carbons in the Ministry of Petroleum and Natural Gas, Government of India, to the effect that the said imported goods are required for petroleum operations vide letter dated 09.07.2014 which has not been received till date and decided to remind firm for furnishing the aforesaid document. Case is deferred to 09.12.2014.			

Case No.:2/13/80-ALC2/2014	Party Name: RAGHU VAMSI MACHINE TOOLS PRIVATE LIMITED	Meet No/Date:16/80- ALC2/2014 28.10.2014	Status: Deferred
HQ File :01/80/050/00321/AM15/	RLA File :09/24/040/00074/AM14/	Lic.No/Date:0910056105 23.05.2013	Defer Date:09.12.2014
Decision : The Committee noted that hard copy of firm's application has not been received from RA, Hyderabad and RA, Hyderabad has been requested for forwarding firm's application vide letter dated 21.10.2014. The Committee decided to wait for RA, Hyderabad's reply. Case is deferred to 09.12.2014.			

Case No.:9/7/80-ALC2/2014	Party Name: PRANITA ENGINEERING SOLUTIONS PRIVATE LIMITED,	Meet No/Date:16/80- ALC2/2014 28.10.2014	Status: Deferred
HQ File :01/80/050/00146/AM15/	RLA File :07/24/040/00066/AM14/	Lic.No/Date:0710096215 26.06.2013	Defer Date:09.12.2014
Decision : The Committee noted that firm has not replied to deficiency letter dated 11.09.2014 and decided to send reminder to the firm. Case is deferred to 09.12.2014.			

Case No.:14/15/80-ALC2/2013	Party Name: AUTOMAT IRRIGATION PVT. LTD.	Meet No/Date:16/80- ALC2/2014 28.10.2014	Status: Deferred
HQ File :01/80/050/00270/AM14/	RLA File :05/23/040/00199/AM14/	Lic.No/Date:0510362949 20.08.2013	Defer Date:09.12.2014
Decision : The Committee noted that the case has been forwarded to C&PC for their examination & comments and 5 th reminder dated 21.10.2014 has been given to C&PC for expediting their comments and decided to wait for their comments. Case is deferred to 09.12.2014.			

Case No.:16/15/80-ALC2/2013	Party Name: INDUS PRO AUTO ENGINEERS PVT.LTD.	Meet No/Date:16/80- ALC2/2014 28.10.2014	Status: Deferred
HQ File :01/80/050/00272/AM14/	RLA File :05/23/040/00221/AM14/	Lic.No/Date:0510363605 26.08.2013	Defer Date:09.12.2014
Decision : The Committee noted that firm has not replied to deficiency letter dated 13.06.2014 followed by reminder dated 28.07.2014, final reminder dated 21.10.2014 and decided to wait for 15 more days for firm's reply failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is			


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deferred to 09.12.2014.

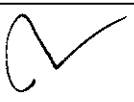
11	Case No.:54/15/80-ALC2/2013	Party Name: SEC INDUSTRIES PVT.LTD.,	Meet No/Date:16/80-ALC2/2014 28.10.2014	Status: Deferred
	HQ File :01/80/050/00310/AM14/	RLA File :09/24/040/00218/AM14/	Lic.No/Date:0910057395 28.08.2013	Defer Date:09.12.2014
	Decision : The Committee noted that the firm's application has been forwarded to MSME on 20.6.2014 for their examination & comments followed by two reminders dated 28.07.2014 & 22.10.2014 and decided to wait for MSME comments. Case is deferred to 09.12.2014.			

12	Case No.:55/15/80-ALC2/2013	Party Name: POLMOR STEEL PVT LTD	Meet No/Date:16/80-ALC2/2014 28.10.2014	Status: Deferred
	HQ File :01/80/050/00311/AM14/	RLA File :09/24/040/00249/AM14/	Lic.No/Date:0910057433 30.08.2013	Defer Date:09.12.2014
	Decision : The Committee noted that firm has not replied to deficiency letter dated 11.09.2014 and decided to send reminder to the firm. Case is deferred to 09.12.2014.			

13	Case No.:56/15/80-ALC2/2013	Party Name: POLMOR STEEL PVT LTD	Meet No/Date:16/80-ALC2/2014 28.10.2014	Status: Deferred
	HQ File :01/80/050/00312/AM14/	RLA File :09/24/040/00250/AM14/	Lic.No/Date:0910057434 30.08.2013	Defer Date:09.12.2014
	Decision : The Committee noted that firm has not replied to deficiency letter dated 19.09.2014 and decided to send reminder to the firm. Case is deferred to 09.12.2014.			

14	Case No.:36/15/80-ALC2/2013	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:16/80-ALC2/2014 28.10.2014	Status: Deferred
	HQ File :01/80/050/00292/AM14/	RLA File :05/23/040/00225/AM14/	Lic.No/Date:0510364996 09.09.2013	Defer Date:09.12.2014
	Decision : The Committee noted that the firm has been given time for furnishing the requisite document i.e. a certificate from the duly authorised officer of the Directorate General of Hydro Carbons in the Ministry of Petroleum and Natural Gas, Government of India, to the effect that the said imported goods are required for petroleum operations vide letter dated 09.07.2014 which has not been received till date and decided to remind firm for furnishing the aforesaid document. Case is deferred to 09.12.2014.			

15	Case No.:1/18/80-ALC2/2013	Party Name: GREATOO MOLDS INDIA PRIVATE LIMITED	Meet No/Date:16/80-ALC2/2014 28.10.2014	Status: Deferred
	HQ File :01/80/050/00331/AM14/	RLA File :04/24/040/00123/AM14/	Lic.No/Date:0410149958 17.09.2013	Defer Date:09.12.2014


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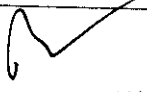
Decision : The Committee noted that the firm's application has been forwarded to MSME on 09.9.2014 for their examination & comments and decided to send reminder to MSME for expediting their comments. Case is deferred to 09.12.2014.

16	Case No.:46/15/80-ALC2/2013	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:16/80- ALC2/2014 28.10.2014	Status: Deferred
	HQ File :01/80/050/00302/AM14/	RLA File :05/23/040/00245/AM14/	Lic.No/Date:0510366074 19.09.2013	Defer Date:09.12.2014
Decision : The Committee noted that the firm has been given time for furnishing the requisite document i.e. a certificate from the duly authorised officer of the Directorate General of Hydro Carbons in the Ministry of Petroleum and Natural Gas, Government of India, to the effect that the said imported goods are required for petroleum operations vide letter dated 09.07.2014 which has not been received till date and decided to remind firm for furnishing the aforesaid document. Case is deferred to 09.12.2014.				

17	Case No.:30/18/80-ALC2/2013	Party Name: AKSH OPTI FIBRE LTD.	Meet No/Date:16/80- ALC2/2014 28.10.2014	Status: Approved
	HQ File :01/80/050/00360/AM14/	RLA File :05/23/040/00251/AM14/	Lic.No/Date:0510366271 20.09.2013	
Decision : The Committee decided to ratify norms on the basis of DEITY U.O. No. W-27/48/2013-IPHW dated 26.09.2014 (Copy is to be forwarded to RA and firm). RLA may take necessary action accordingly.				

18	Case No.:34/18/80-ALC2/2013	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:16/80- ALC2/2014 28.10.2014	Status: Deferred
	HQ File :01/80/050/00364/AM14/	RLA File :03/95/040/00268/AM14/	Lic.No/Date:0310751272 26.09.2013	Defer Date:09.12.2014
Decision : The Committee noted that the firm's reply dated 10.09.2014 has been forwarded to DIPP on 16.9.2014 and the Technical Authority, DIPP present in the meeting seek the attention of Committee on the export items mentioned in the AA. The Committee after deliberations decided to send the reply of the firm to DRDO for their comments. Case is deferred to 09.12.2014.				

19	Case No.:21/18/80-ALC2/2013	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:16/80- ALC2/2014 28.10.2014	Status: Deferred
	HQ File :01/80/050/00351/AM14/	RLA File :05/23/040/00273/AM14/	Lic.No/Date:0510367148 30.09.2013	Defer Date:09.12.2014
Decision : The Committee noted that the firm has been given time for furnishing the requisite document i.e. a certificate from the duly authorised officer of the Directorate General of Hydro Carbons in the Ministry of Petroleum and Natural Gas, Government of India, to the effect that the said imported goods are required for petroleum operations vide letter dated 09.07.2014 which has				


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not been received till date and decided to remind firm for furnishing the aforesaid document. Case is deferred to 09.12.2014.

20	Case No.:9/18/80-ALC2/2013	Party Name: ALSTOM INDIA LIMITED,	Meet No/Date:16/80-ALC2/2014 28.10.2014	Status: Deferred
	HQ File :01/80/050/00339/AM14/	RLA File :32/21/040/00111/AM14/	Lic.No/Date:3210068243 07.10.2013	Defer Date:09.12.2014
Decision : The Committee noted that firm has neither replied to deficiency letter dated 26.09.2014 sent by DIT directly and decided to send reminder alongwith the copy of aforesaid deficiency letter to the firm. Case is deferred to 09.12.2014.				

21	Case No.:19/18/80-ALC2/2013	Party Name: VSM VENTURE CONTROL SYSTEMS P.LTD	Meet No/Date:16/80-ALC2/2014 28.10.2014	Status: Deferred
	HQ File :01/80/050/00349/AM14/	RLA File :05/24/040/00233/AM14/	Lic.No/Date:0510367680 07.10.2013	Defer Date:09.12.2014
Decision : The Committee noted that firm's clarification on type of export (whether physical export or deemed export against invalidation letter to EPCG license) has been sought vide DES-I letter dated 20.03.2014 followed by e-mail dated 21.03.2014 and the same has not been received till date. The Committee also noted that firm has not replied to deficiency letter dated 16.04.2014 sent by DEIT directly followed by DGFT reminder dated 17.06.2014, e-mail dated 20.6.2014, final reminder dated 16.09.2014 and decided to wait for 15 days more to receive reply from the firm failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 09.12.2014.				

22	Case No.:36/19/81-ALC2/2013	Party Name: SAI LINKS (INDIA) P.LTD.	Meet No/Date:16/80-ALC2/2014 28.10.2014	Status: Deferred
	HQ File :01/81/050/00350/AM14/	RLA File :31/83/040/00129/AM14/	Lic.No/Date:3110060918 25.10.2013	Defer Date:09.12.2014
Decision : The Committee also noted that firm has not replied to deficiency letter dated 15.05.2014 followed by reminder dated 28.07.2014, final reminder dated 24.10.2014 and decided to wait for 15 days more to receive reply from the firm failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 09.12.2014.				

23	Case No.:31/18/80-ALC2/2013	Party Name: GE INDIA INDUSTRIAL PRIVATE LIMITED	Meet No/Date:16/80-ALC2/2014 28.10.2014	Status: Deferred
	HQ File :01/80/050/00361/AM14/	RLA File :31/83/040/00126/AM14/	Lic.No/Date:3110060945 30.10.2013	Defer Date:09.12.2014
Decision : The Committee noted that firm's reply dated 16.09.2014 has been sent to DHI on 19.09.2014 for examination and comments and decided to remind DHI for expediting comments. Case is deferred to 09.12.2014.				

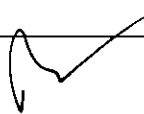
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Ministry of Commerce & Industry
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24	Case No.:4/21/80-ALC2/2013	Party Name: CARDINAL YACHTS	Meet No/Date:16/80-ALC2/2014 28.10.2014	Status: Deferred
	HQ File :01/80/050/00400/AM14/	RLA File :03/94/040/00516/AM14/	Lic.No/Date:0310756453 31.10.2013	Defer Date:09.12.2014
Decision : The Committee noted that firm's application has been sent to MSME on 21.10.2014 for examination and comments and decided to remind MSME for their expediting comments. Case is deferred to 09.12.2014.				

25	Case No.:19/24/80-ALC2/2013	Party Name: ZENITH PRECISION PVT LTD .,	Meet No/Date:16/80-ALC2/2014 28.10.2014	Status: Deferred
	HQ File :01/80/050/00496/AM14/	RLA File :07/24/040/00232/AM14/	Lic.No/Date:0710099452 07.11.2013	Defer Date:09.12.2014
Decision : The Committee noted that firm's reply dated 02.07.2014 has been sent to MSME on 13.08.2014 for examination and comments. After that the Chairman, NC-I decided to hand over copies of previous decisions taken by NC-I/recommendations of Technical Authorities in the cases of ratification of norms of previous licenses of the firm to the Technical Authority, MSME to enable him to expedite MSME comments in the subject case. The Committee further noted that the aforesaid documents have been handed over to Technical Authority, MSME and decided to remind MSME for their expediting comments. Case is deferred to 09.12.2014.				

26	Case No.:20/24/80-ALC2/2013	Party Name: ZENITH PRECISION PVT LTD .,	Meet No/Date:16/80-ALC2/2014 28.10.2014	Status: Deferred
	HQ File :01/80/050/00497/AM14/	RLA File :07/24/040/00248/AM14/	Lic.No/Date:0710099453 07.11.2013	Defer Date:09.12.2014
Decision : The Committee noted that firm's reply dated 02.07.2014 has been sent to MSME on 13.08.2014 for examination and comments. After that the Chairman, NC-I decided to hand over copies of previous decisions taken by NC-I/recommendations of Technical Authorities in the cases of ratification of norms of previous licenses of the firm to the Technical Authority, MSME to enable him to expedite MSME comments in the subject case. The Committee further noted that the aforesaid documents have been handed over to Technical Authority, MSME and decided to remind MSME for their expediting comments. Case is deferred to 09.12.2014.				

27	Case No.:1/21/80-ALC2/2013	Party Name: ANALYSER INSTRUMENT CO.PVT.LTD.	Meet No/Date:16/80-ALC2/2014 28.10.2014	Status: Deferred
	HQ File :01/80/050/00397/AM14/	RLA File :13/24/040/00023/AM14/	Lic.No/Date:1310045080 18.11.2013	Defer Date:09.12.2014
Decision : The Committee noted the observations made by DIPP UO Note No. 12/142/2014-TSW/27 dated 28.10.2014:- 1. Supply is to be made for a Nuclear Power Project of M/s Bhartiya Nabhikiya Vidyut Nigam limited (BHAVINI).				


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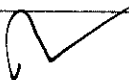
2. Items of import and export are same and there is no manufacturing activity on import items except their checking/testing.
3. Firm has stated that the export items are testing equipment and that items are being imported on net to net basis.

In view of the above observations and after deliberations with technical authorities, the Committee decided to grant 'Personal Hearing' to the firm on 09.12.2014 with the advise to appear before the Committee along with technical/design expert who is well-conversant with the case. Case is deferred to 09.12.2014.

28	Case No.:14/21/80-ALC2/2013	Party Name: ALSTOM INDIA LIMITED,	Meet No/Date:16/80-ALC2/2014 28.10.2014	Status: Deferred
	HQ File :01/80/050/00410/AM14/	RLA File :32/21/040/00141/AM14/	Lic.No/Date:3210070400 28.11.2013	Defer Date:09.12.2014
Decision : The Committee noted that firm's reply dated 07.04.2014 has been sent to DHI on 06.06.2014 for examination and comments followed by reminder dated 21.10.2014 and decided to wait for DHI comments. Case is deferred to 09.12.2014.				

29	Case No.:22/21/80-ALC2/2013	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:16/80-ALC2/2014 28.10.2014	Status: Deferred
	HQ File :01/80/050/00418/AM14/	RLA File :05/23/040/00343/AM14/	Lic.No/Date:0510372329 29.11.2013	Defer Date:09.12.2014
Decision : The Committee noted that the firm has been given time for furnishing the requisite document i.e. a certificate from the duly authorised officer of the Directorate General of Hydro Carbons in the Ministry of Petroleum and Natural Gas, Government of India, to the effect that the said imported goods are required for petroleum operations vide letter dated 09.07.2014 which has not been received till date and decided to remind firm for furnishing the aforesaid document. Case is deferred to 09.12.2014.				

30	Case No.:19/21/80-ALC2/2013	Party Name: GLOBE HI-FABS	Meet No/Date:16/80-ALC2/2014 28.10.2014	Status: Deferred
	HQ File :01/80/050/00415/AM14/	RLA File :05/23/040/00363/AM14/	Lic.No/Date:0510373038 10.12.2013	Defer Date:11.11.2014
Decision : The Committee noted that the firm has not furnished proper reply in respect of deficiency letter dated 20.06.2014 as per the written comments of Technical Authority, MSME sent by e-mail dated 12.09.2014. The Committee also noted the Technical Authority, MSME's comments given in the meeting that the reply furnished by the firm against the AA No. 510373038 dated 10.12.2013 actually appears to be pertaining to AA No. 510373033 dated 10.12.2013 and vice versa. Accordingly, the Committee decided to invite the firm for 'Personal Hearing' in the NC meeting on 11.11.2014 to clarify and explain the replies for both AAs. The firm is advised to appear alongwith technical expert/person who is well-conversant with the case before the Norms Committee. Case is deferred to 11.11.2014.				


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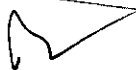
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Case No.:21/21/80-ALC2/2013	Party Name: GLOBE HI-FABS	Meet No/Date:16/80-ALC2/2014 28.10.2014	Status: Deferred
HQ File :01/80/050/00417/AM14/	RLA File :05/23/040/00364/AM14/	Lic.No/Date:0510373033 10.12.2013	Defer Date:11.11.2014
31 Decision : The Committee noted that the firm has not furnished proper reply in respect of deficiency letter dated 20.06.2014 as per the written comments of Technical Authority, MSME sent by e-mail dated 12.09.2014. The Committee also noted the Technical Authority, MSME's comments given in the meeting that the reply furnished by the firm against the AA No. 510373033 dated 10.12.2013 actually appears to be pertaining to AA No. 510373038 dated 10.12.2013 and vice versa. Accordingly, the Committee decided to invite the firm for 'Personal Hearing' in the NC meeting on 11.11.2014 to clarify and explain the replies for both AAs. The firm is advised to appear alongwith technical expert/person who is well-conversant with the case before the Norms Committee. Case is deferred to 11.11.2014.			

Case No.:17/21/80-ALC2/2013	Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:16/80-ALC2/2014 28.10.2014	Status: Deferred
HQ File :01/80/050/00413/AM14/	RLA File :05/23/040/00373/AM14/	Lic.No/Date:0510373370 12.12.2013	Defer Date:09.12.2014
32 Decision : The Committee noted that firm's reply dated 21.10.2014 has been sent to DHI on 22.10.2014 for examination and comments and decided to remind DHI for their expediting comments. Case is deferred to 09.12.2014.			

Case No.:3/23/80-ALC2/2013	Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:16/80-ALC2/2014 28.10.2014	Status: Approved
HQ File :01/80/050/00429/AM14/	RLA File :05/23/040/00372/AM14/	Lic.No/Date:0510373563 16.12.2013	
33 Decision : The Committee decided to ratify norms on the basis of written comments of DHI dated 28.10.2014 which are as under : EP: Prefabricated piping for Turbine Item 1 to 3 - relevant, 1.02 Kg/kg content Item 4 to 10- Net to net accountability RLA may take necessary action accordingly.			

Case No.:17/24/80-ALC2/2013	Party Name: DRIPLEX WATER ENGINEERING LTD.	Meet No/Date:16/80-ALC2/2014 28.10.2014	Status: Deferred
HQ File :01/80/050/00494/AM14/	RLA File :05/23/040/00370/AM14/	Lic.No/Date:0510374413 24.12.2013	Defer Date:09.12.2014
34 Decision : The Committee noted that firm has not replied to deficiency letter dated 09.09.2014 followed by reminder dated 21.10.2014 and decided to send final reminder to the firm failing which			


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the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 09.12.2014.

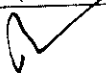
Case No.:18/24/80-ALC2/2013	Party Name: DRIPLEX WATER ENGINEERING LTD.	Meet No/Date:16/80-ALC2/2014 28.10.2014	Status: Deferred
HQ File :01/80/050/00495/AM14/	RLA File :05/23/040/00371/AM14/	Lic.No/Date:0510374411 24.12.2013	Defer Date:09.12.2014
Decision : The Committee noted that firm has not replied to deficiency letter dated 09.09.2014 followed by reminder dated 21.10.2014 and decided to send final reminder to the firm failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 09.12.2014.			

Case No.:37/24/80-ALC2/2013	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:16/80-ALC2/2014 28.10.2014	Status: Deferred
HQ File :01/80/050/00514/AM14/	RLA File :03/95/040/00781/AM14/	Lic.No/Date:0310766034 13.01.2014	Defer Date:09.12.2014
Decision : The Committee noted that the firm's reply dated 19.08.2014 has been forwarded to DHI on 27.8.2014 followed by reminder dated 20.10.2014 and decided to wait for DHI comments. Case is deferred to 09.12.2014.			

Case No.:45/24/80-ALC2/2013	Party Name: GEA ECOFLEX INDIA PVT.LTD.	Meet No/Date:16/80-ALC2/2014 28.10.2014	Status: Deferred
HQ File :01/80/050/00522/AM14/	RLA File :03/94/040/00880/AM14/	Lic.No/Date:0310766285 15.01.2014	Defer Date:09.12.2014
Decision : The Committee noted that firm has not replied to deficiency letter dated 30.07.2014 followed by reminder dated 21.10.2014 and decided to send final reminder to the firm failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 09.12.2014.			

Case No.:1/23/80-ALC2/2013	Party Name: APEX TEST TECHNOLOGIES,	Meet No/Date:16/80-ALC2/2014 28.10.2014	Status: Deferred
HQ File :01/80/050/00427/AM14/	RLA File :07/24/040/00310/AM14/	Lic.No/Date:0710101331 17.01.2014	Defer Date:09.12.2014
Decision : The Committee noted that the firm's reply dated 29.07.2014 has been forwarded to DEIT on 27.8.2014 and decided to send reminder to DEIT for their comments. Case is deferred to 09.12.2014.			

Case No.:46/24/80-ALC2/2013	Party Name: GREATOO MOLDS INDIA PRIVATE LIMITED	Meet No/Date:16/80-ALC2/2014 28.10.2014	Status: Deferred
HQ File	RLA File	Lic.No/Date:0410154390	Defer


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:01/80/050/00523/AM14/	:04/24/040/00229/AM14/	20.01.2014	Date:09.12.2014
Decision : The Committee noted that firm has not replied to deficiency letter dated 30.06.2014 followed by reminder dated 09.09.2014 and decided to send final reminder to the firm failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 09.12.2014.			

40	Case No.:21/7/80-ALC2/2014	Party Name: DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:16/80-ALC2/2014 28.10.2014	Status: Deferred
	HQ File :01/80/050/00158/AM15/	RLA File :07/24/040/00357/AM14/	Lic.No/Date:0710101865 03.02.2014	Defer Date:09.12.2014
Decision : The Committee noted that firm has not replied to deficiency letter dated 04.09.2014 and decided to send reminder to the firm. Case is deferred to 09.12.2014.				

41	Case No.:11/7/80-ALC2/2014	Party Name: SUTURES INDIA PRIVATE LIMITED,	Meet No/Date:16/80-ALC2/2014 28.10.2014	Status: Deferred
	HQ File :01/80/050/00148/AM15/	RLA File :07/24/040/00444/AM14/	Lic.No/Date:0710102920 14.03.2014	Defer Date:09.12.2014
Decision : The Committee noted that firm has not replied to deficiency letter dated 22.10.2014 given by C&PC directly and decided to send reminder alongwith the copy of aforesaid deficiency letter to the firm. Case is deferred to 09.12.2014.				

42	Case No.:19/7/80-ALC2/2014	Party Name:Y-TEC INDIA PVT. LTD.,	Meet No/Date:16/80-ALC2/2014 28.10.2014	Status: Deferred
	HQ File :01/80/050/00156/AM15/	RLA File :05/24/040/00483/AM14/	Lic.No/Date:0510382361 21.03.2014	Defer Date:09.12.2014
Decision : The Committee noted that the firm's reply dated 10.10.2014 has been forwarded to MSME on 24.10.2014 for examination & comments and decided to wait for MSME comments. Case is deferred to 09.12.2014.				

43	Case No.:5/10/80-ALC2/2014	Party Name: UNDERCARRIAGE AND TRACTOR PARTS PVT.LTD.	Meet No/Date:16/80-ALC2/2014 28.10.2014	Status: Deferred
	HQ File :01/80/050/00201/AM15/	RLA File :03/95/040/01051/AM14/	Lic.No/Date:0310777600 08.04.2014	Defer Date:09.12.2014
Decision : The Committee noted that the firm's reply dated 23.09.2014 has been forwarded to MSME on 22.10.2014 for examination & comments and decided to wait for MSME comments. Case is deferred to 09.12.2014.				

44	Case No.:2/7/80-ALC2/2014	Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:16/80-ALC2/2014 28.10.2014	Status: Deferred
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HQ File :01/80/050/00139/AM15/	RLA File :05/23/040/00009/AM15/	Lic.No/Date:0510384029 15.04.2014	Defer Date:09.12.2014
Decision : The Committee noted that the firm's reply dated 21.10.2014 has been forwarded to DHI on 22.10.2014 for examination & comments and decided to wait for DHI comments. Case is deferred to 09.12.2014.			

Case No.:13/7/80-ALC2/2014	Party Name: OMEGA ICEHILL PRIVATE LIMITED	Meet No/Date:16/80- ALC2/2014 28.10.2014	Status: Deferred
45 HQ File :01/80/050/00150/AM15/	RLA File :05/24/040/00002/AM15/	Lic.No/Date:0510384078 15.04.2014	Defer Date:09.12.2014
Decision : The Committee noted that firm has not replied to deficiency letter dated 12.09.2014 and decided to send reminder to the firm. Case is deferred to 09.12.2014.			

Case No.:44/10/80-ALC2/2014	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:16/80- ALC2/2014 28.10.2014	Status: Approved
46 HQ File :01/80/050/00240/AM15/	RLA File :09/24/040/00631/AM14/	Lic.No/Date:0910059791 21.04.2014	
Decision : The Committee decided to ratify norms on the basis of DHI written communication No. 3(103)/2014-TSW(B) dated 09.10.2014 (copy is to be forwarded to RA and firm). RLA may take necessary action accordingly.			

Case No.:31/7/80-ALC2/2014	Party Name: GAS TECH PROCESS ENGINEERING INDIA PVT. LTD.,	Meet No/Date:16/80- ALC2/2014 28.10.2014	Status: Deferred
47 HQ File :01/80/050/00168/AM15/	RLA File :05/23/040/00468/AM14/	Lic.No/Date:0510384861 24.04.2014	Defer Date:09.12.2014
Decision : The Committee noted that firm has not replied to deficiency letter dated 30.07.2014 followed by reminder dated 21.10.2014 and decided to send final reminder to the firm failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 09.12.2014.			

Case No.:1/7/80-ALC2/2014	Party Name: AUTOMAT IRRIGATION PVT. LTD.	Meet No/Date:16/80- ALC2/2014 28.10.2014	Status: Deferred
48 HQ File :01/80/050/00138/AM15/	RLA File :05/23/040/00013/AM15/	Lic.No/Date:0510385020 25.04.2014	Defer Date:09.12.2014
Decision : The Committee noted that firm has not replied to deficiency letter dated 30.07.2014 given by C&PC directly followed by DGFT reminder dated 21.10.2014 alongwith copy of deficiency letter and decided to send final reminder to the firm failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 09.12.2014.			

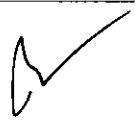

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49	Case No.:12/7/80-ALC2/2014	Party Name: SPIRAL EHL ENGINEERING PRIVATE LIMITED	Meet No/Date:16/80- ALC2/2014 28.10.2014	Status: Deferred
	HQ File :01/80/050/00149/AM15/	RLA File :05/24/040/00494/AM14/	Lic.No/Date:0510385024 25.04.2014	Defer Date:09.12.2014
Decision : The Committee noted that the firm has sought time till 15.11.2014 for furnishing their reply vide their letter dated 17.10.2014 and decided to grant time as sought by the firm. Case is deferred to 09.12.2014.				

50	Case No.:10/7/80-ALC2/2014	Party Name: SMC PNEUMATICS (INDIA) PRIVATE LIMITED	Meet No/Date:16/80- ALC2/2014 28.10.2014	Status: Deferred
	HQ File :01/80/050/00147/AM15/	RLA File :05/24/040/00498/AM14/	Lic.No/Date:0510385912 06.05.2014	Defer Date:09.12.2014
Decision : The Committee noted that firm's clarification on type of export (whether physical export or deemed export against invalidation letter to EPCG license) has been sought vide DES-I letter dated 20.06.2014 and firm's reply has not been received till date. The Committee also noted that firm has not replied to deficiency letter dated 28.07.2014 followed by reminder dated 22.10.2014 and decided to send final reminder to the firm failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 09.12.2014.				

51	Case No.:2/4/80-ALC2/2014	Party Name: SCREEN-O-TEX (INDIA) PVT.LTD.	Meet No/Date:16/80- ALC2/2014 28.10.2014	Status: Approved
	HQ File :01/80/050/00085/AM15/	RLA File :08/24/040/00058/AM15/	Lic.No/Date:0810131122 07.05.2014	
Decision : Based on the recommendation of Technical Authority, MSME present in the meeting, the Committee decided to ratify subject AA on repeat basis as ratified in the case of AA No. 0810113162 dated 06.07.2012. (Copy to be forwarded to RA and firm)				
RLA may take necessary action accordingly.				

52	Case No.:22/7/80-ALC2/2014	Party Name: EBM-PAPST INDIA PRIVATE LIMITED	Meet No/Date:16/80- ALC2/2014 28.10.2014	Status: Approved
	HQ File :01/80/050/00159/AM15/	RLA File :04/24/040/00022/AM15/	Lic.No/Date:0410157726 07.05.2014	
Decision : The Committee decided to ratify norms on the basis of recommendation of DIPP vide their ID No. 12/142/2014-TSW/52 dated 28.10.2014 which are as under:-				
1. Quantities of import items at Sl. No. 1, 4 & 5 may be allowed as applied for. 2. Quantities of import items at Sl. No. 2, 3 & 6 to 10 may be allowed on net to net basis with accountability clause.				
RLA may take necessary action accordingly.				


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53	Case No.:6/7/80-ALC2/2014	Party Name: THERMAX LTD.,	Meet No/Date:16/80-ALC2/2014 28.10.2014	Status: Approved
	HQ File :01/80/050/00143/AM15/	RLA File :31/83/040/00021/AM15/	Lic.No/Date:3110063935 09.05.2014	
	Decision : The Committee decided to ratify norms on the basis of DHI U.O. Nos. 3(51)/2014-TSW(B) dated 22.10.2014 & 3(51)/14-TSW-B dated 08.08.2014 (Both the copies are to be forwarded to RA and firm). RLA may take necessary action accordingly.			

54	Case No.:48/10/80-ALC2/2014	Party Name: UNDERCARRIAGE AND TRACTOR PARTS PVT.LTD.	Meet No/Date:16/80-ALC2/2014 28.10.2014	Status: Deferred
	HQ File :01/80/050/00244/AM15/	RLA File :03/95/040/00117/AM15/	Lic.No/Date:0310781237 09.05.2014	Defer Date:09.12.2014
	Decision : The Committee noted that firm has not replied to deficiency letter dated 23.09.2014 and decided to send reminder to the firm. Case is deferred to 09.12.2014.			

55	Case No.:49/10/80-ALC2/2014	Party Name: UNDERCARRIAGE AND TRACTOR PARTS PVT.LTD.	Meet No/Date:16/80-ALC2/2014 28.10.2014	Status: Deferred
	HQ File :01/80/050/00245/AM15/	RLA File :03/95/040/00118/AM15/	Lic.No/Date:0310781233 09.05.2014	Defer Date:09.12.2014
	Decision : The Committee noted that firm has not replied to deficiency letter dated 23.09.2014 and decided to send reminder to the firm. Case is deferred to 09.12.2014.			

56	Case No.:26/7/80-ALC2/2014	Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:16/80-ALC2/2014 28.10.2014	Status: Approved
	HQ File :01/80/050/00163/AM15/	RLA File :05/23/040/00054/AM15/	Lic.No/Date:0510386313 12.05.2014	
	Decision : The Committee decided to ratify norms on the basis written comments of DHI dated 28.10.2014 which are as under : EP: Prefabricated Steam piping Item 1 to 3-relevant, 1.02 Kg/kg content Item 4 to 8- Net to net accountability Item 9 & 10 – 1.70 MT each. RLA may take necessary action accordingly.			

57	Case No.:45/10/80-ALC2/2014	Party Name: UNI VTL PRECISION PVT. LTD.	Meet No/Date:16/80-ALC2/2014 28.10.2014	Status: Deferred
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HQ File :01/80/050/00241/AM15/	RLA File :03/95/040/00116/AM15/	Lic.No/Date:0310781348 12.05.2014	Defer Date:09.12.2014
Decision : The Committee noted that firm has not replied to deficiency letter dated 23.09.2014 and decided to send reminder to the firm. Case is deferred to 09.12.2014.			

Case No.: 3/7/80-ALC2/2014	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date: 16/80- ALC2/2014 28.10.2014	Status: Deferred
HQ File :01/80/050/00140/AM15/	RLA File :05/23/040/00458/AM14/	Lic.No/Date:0510386490 13.05.2014	Defer Date:09.12.2014
58	Decision : The Committee noted that the firm has been given time for furnishing the requisite document i.e. a certificate from the duly authorised officer of the Directorate General of Hydro Carbons in the Ministry of Petroleum and Natural Gas, Government of India, to the effect that the said imported goods are required for petroleum operations vide letter dated 09.07.2014 which has not been received till date and decided to remind firm for furnishing the aforesaid document. Case is deferred to 09.12.2014.		

Case No.: 2/10/80-ALC2/2014	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date: 16/80- ALC2/2014 28.10.2014	Status: Deferred
HQ File :01/80/050/00198/AM15/	RLA File :03/95/040/00038/AM15/	Lic.No/Date:0310781699 15.05.2014	Defer Date:09.12.2014
59	Decision : The Committee noted that the firm has sought time for five weeks for furnishing their reply vide their letter dated 07.10.2014 and decided to grant time as sought by the firm. Case is deferred to 09.12.2014.		

Case No.: 3/10/80-ALC2/2014	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date: 16/80- ALC2/2014 28.10.2014	Status: Deferred
HQ File :01/80/050/00199/AM15/	RLA File :03/95/040/00039/AM15/	Lic.No/Date:0310781705 15.05.2014	Defer Date:09.12.2014
60	Decision : The Committee noted that hard copy of firm's application has not been received from RA, Mumbai and RA, Mumbai has been requested for forwarding firm's application vide letter dated 09.09.2014. The Committee decided to remind RA, Mumbai for forwarding firm's application. Case is deferred to 09.12.2014.		

Case No.: 4/10/80-ALC2/2014	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date: 16/80- ALC2/2014 28.10.2014	Status: Approved
HQ File :01/80/050/00200/AM15/	RLA File :03/95/040/00060/AM15/	Lic.No/Date:0310781695 15.05.2014	
61	Decision : The Committee decided to ratify norms on the basis of recommendation of DIPP vide their ID No. 12/142/2014-TSW/61 dated 28.10.2014 which are as under:- 1. Net Empty weight of export item may be specified as 218.8 MT. 2. Import items at Sl. No. 1, 2, 3 & 4 shall be of relevant grade and thickness as contained in		


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the export products.

3. Quantities of import items at Sl. No. 1 to 4 may be allowed as 1.05 Kgs./Kg. content in the export product as claimed by the firm.
4. Import items at Sl. No. 5 to 7 & 9 may be allowed on net to net basis with accountability clause.
5. Import item at Sl. No. 8 shall be of relevant grade and dia. as contained in the export products.
6. Quantity of import item at Sl. No. 8 may be allowed as 88163.48 Meters(86037Kgs.) inclusive of 2 % wastage.
7. Quantities of import items at Sl. No. 10, 11, 12 & 13 (welding consumables) may be allowed as applied for i.e. 880 Kgs., 2500 Kgs. , 1115 Kgs. & 1125 Kgs. respectively.

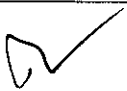
RLA may take necessary action accordingly.

62	Case No.:41/10/80-ALC2/2014	Party Name: STERICAT GUTSTRINGS PVT. LTD.	Meet No/Date:16/80- ALC2/2014 28.10.2014	Status: Deferred
	HQ File :01/80/050/00237/AM15/	RLA File :05/24/040/00066/AM15/	Lic.No/Date:0510386661 16.05.2014	Defer Date:09.12.2014
Decision : The Committee noted that the firm's reply dated 18.9.2014 has been forwarded to C&PC on 07.10.2014 for examination & comments and decided to remind C&PC for forwarding their comments. Case is deferred to 09.12.2014.				

63	Case No.:38/10/80-ALC2/2014	Party Name: POLE STAR COILS PVT.LTD.	Meet No/Date:16/80- ALC2/2014 28.10.2014	Status: Deferred
	HQ File :01/80/050/00234/AM15/	RLA File :03/95/040/00134/AM15/	Lic.No/Date:0310782136 20.05.2014	Defer Date:09.12.2014
Decision : The Committee noted that firm has not replied to deficiency letter dated 12.09.2014 and decided to send reminder to the firm. Case is deferred to 09.12.2014.				

64	Case No.:31/10/80-ALC2/2014	Party Name: LAXMI ELECTRONICS MOULDS & PRECISION ENGG P.LTD.	Meet No/Date:16/80- ALC2/2014 28.10.2014	Status: Deferred
	HQ File :01/80/050/00227/AM15/	RLA File :07/24/040/00035/AM15/	Lic.No/Date:0710104408 23.05.2014	Defer Date:09.12.2014
Decision : The Committee noted that firm has not replied to deficiency letter dated 26.08.2014 given by C&PC directly followed by DGFT reminder dated 20.10.2014 alongwith copy of deficiency letter and decided to send final reminder to the firm failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 09.12.2014.				

65	Case No.:15/7/80-ALC2/2014	Party Name: DECON INDIA PLASTICS PVT. LTD.,	Meet No/Date:16/80- ALC2/2014 28.10.2014	Status: Deferred
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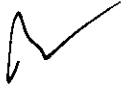
HQ File :01/80/050/00152/AM15/	RLA File :31/83/040/00048/AM15/	Lic.No/Date:3110064115 26.05.2014	Defer Date:09.12.2014
Decision : The Committee noted that the firm's reply dated 05.10.2014 has been forwarded to C&PC on 21.10.2014 for examination & comments and decided to remind C&PC for forwarding their comments. Case is deferred to 09.12.2014.			

Case No.: 14/7/80-ALC2/2014	Party Name: STANADYNE AMALGAMATIONS PVT. LTD.	Meet No/Date: 16/80- ALC2/2014 28.10.2014	Status: Deferred
HQ File :01/80/050/00151/AM15/	RLA File :04/24/040/00035/AM15/	Lic.No/Date:0410158212 27.05.2014	Defer Date:09.12.2014
Decision : The Committee noted that firm has not replied to deficiency letter dated 25.08.2014 followed by reminder dated 24.10.2014 and decided to wait for firm's reply. Case is deferred to 09.12.2014.			

Case No.: 18/7/80-ALC2/2014	Party Name: TRANTER INDIA PRIVATE LIMITED	Meet No/Date: 16/80- ALC2/2014 28.10.2014	Status: Approved
HQ File :01/80/050/00155/AM15/	RLA File :31/83/040/00047/AM15/	Lic.No/Date:3110064138 28.05.2014	
Decision : The Committee decided to ratify norms on the basis of recommendation of DIPP vide their ID No. 12/142/2014-TSW/67 dated 28.10.2014 which are as under:- 1. Quantity of import item at Sl. No. 1 may be allowed as 11679 Kgs. as 1.115 Kgs./Kg. content in the export product at Sl No. 1 after taking 1/3rd recovery from scrap . 2. Quantity of import item at Sl. No. 2 may be allowed as 23685.7 Kgs. as 1.054 Kgs./Kg. content in the export products at Sl No. 2 & 3 after taking 1/3rd recovery from scrap. RLA may take necessary action accordingly.			

Case No.: 12/10/80-ALC2/2014	Party Name: AYAAPPA CNC PVT.LTD,	Meet No/Date: 16/80- ALC2/2014 28.10.2014	Status: Deferred
HQ File :01/80/050/00208/AM15/	RLA File :07/24/040/00065/AM15/	Lic.No/Date:0710104531 28.05.2014	Defer Date:09.12.2014
Decision : The Committee noted that the firm's application has been sent to MSME on 25.07.2014 for examination & comments followed by reminder dated 21.10.2014 and decided to wait for MSME comments. Case is deferred to 09.12.2014.			

Case No.: 13/10/80-ALC2/2014	Party Name: MIM COMPONENTS (BANGALORE) PVT LTD	Meet No/Date: 16/80- ALC2/2014 28.10.2014	Status: Deferred
HQ File :01/80/050/00209/AM15/	RLA File :07/24/040/00066/AM15/	Lic.No/Date:0710104564 28.05.2014	Defer Date:09.12.2014
Decision : The Committee noted that firm has not replied to deficiency letter dated 20.10.2014 and decided to wait for firm's reply. Case is deferred to 09.12.2014.			


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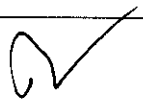
70	Case No.: 16/10/80-ALC2/2014	Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date: 16/80-ALC2/2014 28.10.2014	Status: Approved
	HQ File :01/80/050/00212/AM15/	RLA File :05/23/040/00065/AM15/	Lic.No/Date: 0510387898 30.05.2014	
	Decision : The Committee decided to ratify norms on the basis written comments of DHI dated 28.10.2014 which are as under : EP: Prefabricated piping for Boiler Item 1 to 3 - relevant, 1.02 Kg/kg content Item 4 to 6- Net to net accountability RLA may take necessary action accordingly.			

71	Case No.: 24/10/80-ALC2/2014	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date: 16/80-ALC2/2014 28.10.2014	Status: Deferred
	HQ File :01/80/050/00220/AM15/	RLA File :05/23/040/00084/AM15/	Lic.No/Date: 0510388030 03.06.2014	Defer Date:09.12.2014
	Decision : The Committee noted that the firm has not furnished drawings alongwith their reply dated 16.9.2014 and decided to ask the firm to furnish relevant drawings. Case is deferred to 09.12.2014.			

72	Case No.: 47/10/80-ALC2/2014	Party Name: ZENITH PRECISION PVT LTD .,	Meet No/Date: 16/80-ALC2/2014 28.10.2014	Status: Deferred
	HQ File :01/80/050/00243/AM15/	RLA File :07/24/040/00074/AM15/	Lic.No/Date: 0710104725 03.06.2014	Defer Date:09.12.2014
	Decision : The Committee noted that firm has not replied to deficiency letter dated 16.09.2014 followed by e-mail dated 16.09.2014 and decided to wait for firm's reply. Case is deferred to 09.12.2014.			

73	Case No.: 43/10/80-ALC2/2014	Party Name: Y-TEC INDIA PVT. LTD.,	Meet No/Date: 16/80-ALC2/2014 28.10.2014	Status: Approved
	HQ File :01/80/050/00239/AM15/	RLA File :05/24/040/00069/AM15/	Lic.No/Date: 0510388240 04.06.2014	
	Decision : The Committee decided to ratify norms on the basis of DC(MSME) UO note No. 30(119)/2014-ME dated 10.10.2014 (copy is to be forwarded to RA and firm). RLA may take necessary action accordingly.			

74	Case No.: 33/10/80-ALC2/2014	Party Name: POLY MEDICURE LTD.	Meet No/Date: 16/80-ALC2/2014 28.10.2014	Status: Approved
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HQ File :01/80/050/00229/AM15/	RLA File :05/24/040/00109/AM15/	Lic.No/Date:0510388265 05.06.2014	Defer Date:09.12.2014
Decision : The Committee decided to ratify norms on the basis of C&PC O.M. No. 46011/106/2009-PC-II dated 19.09.2014 (copy is to be forwarded to RA and firm). RLA may take necessary action accordingly.			

Case No.: 15/10/80-ALC2/2014	Party Name: ARIOLI TEXTILES MACHINERY PVT LTD	Meet No/Date: 16/80- ALC2/2014 28.10.2014	Status: Deferred
75 HQ File :01/80/050/00211/AM15/	RLA File :34/21/040/00090/AM15/	Lic.No/Date:3410040214 06.06.2014	Defer Date:09.12.2014
Decision : The Committee noted that the firm's application has been sent to MSME on 09.09.2014 for examination & comments and decided to send reminder to MSME. Case is deferred to 09.12.2014.			

Case No.: 6/10/80-ALC2/2014	Party Name: FAIVELEY TRANSPORT RAIL TECHNOLOGIES INDIA LIMITED	Meet No/Date: 16/80- ALC2/2014 28.10.2014	Status: Deferred
76 HQ File :01/80/050/00202/AM15/	RLA File :04/24/040/00050/AM15/	Lic.No/Date:0410158506 09.06.2014	Defer Date:09.12.2014
Decision : The Committee noted that firm has not replied to deficiency letter dated 08.09.2014 and decided to send reminder to the firm. Case is deferred to 09.12.2014.			

Case No.: 14/10/80-ALC2/2014	Party Name: IN TRANS ENGINEERING LIMITED	Meet No/Date: 16/80- ALC2/2014 28.10.2014	Status: Withdrawn
77 HQ File :01/80/050/00210/AM15/	RLA File :02/24/040/00190/AM14/	Lic.No/Date:0210203958 09.06.2014	
Decision : The Committee noted that firm has informed that the said license had been cancelled as port of clearance was wrongly mentioned as Kolkata Sea(INCCUI) in place of Kolkata Air Cargo in the license vide their letter dated 30.9.2014 and decided to withdraw the case. RA may take necessary action accordingly.			

Case No.: 39/10/80-ALC2/2014	Party Name: TRIDENT TOOLS LIMITED.	Meet No/Date: 16/80- ALC2/2014 28.10.2014	Status: Deferred
78 HQ File :01/80/050/00235/AM15/	RLA File :03/95/040/00177/AM15/	Lic.No/Date:0310784828 09.06.2014	Defer Date:09.12.2014
Decision : The Committee noted that the firm has sought three weeks time for furnishing their reply vide their letter dated 09.10.2014 and decided to grant time as sought by the firm. Case is deferred to 09.12.2014.			


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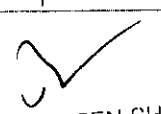
79	Case No.:40/10/80-ALC2/2014	Party Name: TRIDENT TOOLS LIMITED.	Meet No/Date:16/80-ALC2/2014 28.10.2014	Status: Deferred
	HQ File :01/80/050/00236/AM15/	RLA File :03/95/040/00176/AM15/	Lic.No/Date:0310784832 09.06.2014	Defer Date:09.12.2014
Decision : The Committee noted that the firm has sought three weeks time for furnishing their reply vide their letter dated 09.10.2014 and decided to grant time as sought by the firm. Case is deferred to 09.12.2014.				

80	Case No.:35/10/80-ALC2/2014	Party Name: PRANITA ENGINEERING SOLUTIONS PRIVATE LIMITED,	Meet No/Date:16/80-ALC2/2014 28.10.2014	Status: Deferred
	HQ File :01/80/050/00231/AM15/	RLA File :07/24/040/00049/AM15/	Lic.No/Date:0710105002 11.06.2014	Defer Date:09.12.2014
Decision : The Committee noted that firm's clarification on type of export (whether physical export or deemed export against invalidation letter to EPCG license) has been sought vide DES-I letter dated 22.07.2014 followed by reminder dated 12.09.2014 and the same has not been received till date. The Committee also noted that the firm's application has been forwarded to MSME on 22.07.2014 followed by reminder dated 12.09.2014 and decided the following : (i) to remind firm for expediting their reply and (ii) to remind MSME for expediting their comments. Case is deferred to 09.12.2014.				

81	Case No.:20/10/80-ALC2/2014	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:16/80-ALC2/2014 28.10.2014	Status: Deferred
	HQ File :01/80/050/00216/AM15/	RLA File :05/23/040/00106/AM15/	Lic.No/Date:0510388622 12.06.2014	Defer Date:09.12.2014
Decision : The Committee noted that firm has not replied to deficiency letter dated 21.10.2014 and decided to wait for firm's reply. Case is deferred to 09.12.2014.				

82	Case No.:11/10/80-ALC2/2014	Party Name: FAIVELEY TRANSPORT RAIL TECHNOLOGIES INDIA LIMITED	Meet No/Date:16/80-ALC2/2014 28.10.2014	Status: Approved
	HQ File :01/80/050/00207/AM15/	RLA File :04/24/040/00052/AM15/	Lic.No/Date:0410158702 17.06.2014	
Decision : The Committee decided to ratify norms on GN-4 basis as per written comments of DHI dated 28.10.2014 RLA may take necessary action accordingly.				

83	Case No.:28/10/80-ALC2/2014	Party Name:FREEDOM OPHTHALMIC PRIVATE LIMITED,	Meet No/Date:16/80-ALC2/2014 28.10.2014	Status: Deferred
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HQ File :01/80/050/00224/AM15/	RLA File :04/24/040/00066/AM15/	Lic.No/Date:0410158701 17.06.2014	Defer Date:09.12.2014
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Decision : The Committee noted that the firm's reply dated 25.09.2014 has been forwarded to C&PC on 08.10.2014 for examination & comments and decided to remind C&PC for forwarding their comments. Case is deferred to 09.12.2014.

Case No.: 10/10/80-ALC2/2014	Party Name: GREATOO MOLDS INDIA PRIVATE LIMITED	Meet No/Date: 16/80- ALC2/2014 28.10.2014	Status: Deferred
84 HQ File :01/80/050/00206/AM15/	RLA File :04/24/040/00065/AM15/	Lic.No/Date:0410158740 18.06.2014	Defer Date:09.12.2014

Decision : The Committee noted that firm has not replied to deficiency letter dated 19.09.2014 and decided to remind firm for expediting their reply. Case is deferred to 09.12.2014.

Case No.: 21/10/80-ALC2/2014	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date: 16/80- ALC2/2014 28.10.2014	Status: Deferred
85 HQ File :01/80/050/00217/AM15/	RLA File :05/23/040/00121/AM15/	Lic.No/Date:0510388787 18.06.2014	Defer Date:09.12.2014

Decision : The Committee noted that the firm's reply dated 16.09.2014 has been forwarded to DHI on 07.10.2014 for examination & comments and decided to remind DHI for forwarding their comments. Case is deferred to 09.12.2014.

Case No.: 30/10/80- ALC2/2014	Party Name: GE INDIA INDUSTRIAL PRIVATE LIMITED	Meet No/Date: 16/80- ALC2/2014 28.10.2014	Status: Deferred
86 HQ File :01/80/050/00226/AM15/	RLA File :31/83/040/00042/AM15/	Lic.No/Date:3110064422 18.06.2014	Defer Date:09.12.2014

Decision : The Committee noted that the firm's reply dated 18.09.2014 has been forwarded to DHI on 26.09.2014 for examination & comments and decided to remind DHI for expediting their comments. Case is deferred to 09.12.2014.

Case No.: 9/10/80-ALC2/2014	Party Name: DOOWON AUTOMOTIVE SYSTEMS INDIA PRIVATE LIMITED	Meet No/Date: 16/80- ALC2/2014 28.10.2014	Status: Deferred
87 HQ File :01/80/050/00205/AM15/	RLA File :04/24/040/00057/AM15/	Lic.No/Date:0410158756 19.06.2014	Defer Date:09.12.2014

Decision : The Committee noted that the firm's reply dated 30.09.2014 has been forwarded to DHI on 21.10.2014 for examination & comments and decided to wait for their comments. Case is deferred to 09.12.2014.

Case No.: 37/10/80-ALC2/2014	Party Name: SMC PNEUMATICS (INDIA) PRIVATE LIMITED	Meet No/Date: 16/80- ALC2/2014 28.10.2014	Status: Deferred
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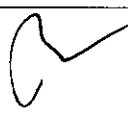
HQ File :01/80/050/00233/AM15/	RLA File :05/24/040/00131/AM15/	Lic.No/Date:0510388905 19.06.2014	Defer Date:09.12.2014
Decision : The Committee noted that firm has not replied to deficiency letter dated 12.09.2014 and decided to remind firm for expediting their reply. Case is deferred to 09.12.2014.			

Case No.: 23/10/80-ALC2/2014	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date: 16/80- ALC2/2014 28.10.2014	Status: Deferred
89 HQ File :01/80/050/00219/AM15/	RLA File :05/23/040/00122/AM15/	Lic.No/Date:0510388973 20.06.2014	Defer Date:09.12.2014
Decision : The Committee noted that firm has not replied to deficiency letter dated 09.09.2014 and decided to remind firm for expediting their reply. Case is deferred to 09.12.2014.			

Case No.: 32/10/80-ALC2/2014	Party Name: ROTHE ERDE INDIA PRIVATE LIMITED	Meet No/Date: 16/80- ALC2/2014 28.10.2014	Status: Deferred
90 HQ File :01/80/050/00228/AM15/	RLA File :31/83/040/00070/AM15/	Lic.No/Date:3110064467 24.06.2014	Defer Date:09.12.2014
Decision : The Committee noted that firm has not replied to deficiency letter dated 11.09.2014 and decided to remind firm for expediting their reply. Case is deferred to 09.12.2014.			

Case No.: 50/10/80-ALC2/2014	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date: 16/80- ALC2/2014 28.10.2014	Status: Deferred
91 HQ File :01/80/050/00246/AM15/	RLA File :61/24/040/00006/AM15/	Lic.No/Date:6110001215 18.07.2014	Defer Date:09.12.2014
Decision : The Committee noted that the firm's application has been forwarded to DHI on 05.08.2014 for examination & comments followed by reminder dated 21.10.2014 and decided to wait for their comments. Case is deferred to 09.12.2014.			

Case No.: 51/10/80-ALC2/2014	Party Name: KERN-LIEBERS SPRINGS & STAMPINGS PVT.LTD,	Meet No/Date: 16/80- ALC2/2014 28.10.2014	Status: Deferred
HQ File :01/80/050/00247/AM15/	RLA File :07/24/040/00252/AM14/	Lic.No/Date:0710105948 21.07.2014	Defer Date:09.12.2014
Decision : The Committee noted that firm's clarification on type of export (whether physical export or deemed export against invalidation letter to EPCG license) has been sought vide DES-I letter dated 25.08.2014 followed by reminder dated 20.10.2014 and the same has not been received till date. The Committee also noted that the firm's application has been forwarded to MSME on 25.08.2014 followed by reminder dated 20.10.2014 and decided the following : (i) to remind firm for expediting their reply and (ii) to remind MSME for expediting their comments. Case is deferred to 09.12.2014.			
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93	Case No.: 2/16/80-ALC2/2014	Party Name: WELD FUSE PVT. LTD .	Meet No/Date: 16/80-ALC2/2014 28.10.2014	Status: Deferred
	HQ File :01/80/050/00371/AM15/	RLA File :09/24/040/00201/AM15/	Lic.No/Date: 0910060710 23.07.2014	Defer Date: 09.12.2014
	Decision : The Committee noted that hard copy of firm's application has not been received from RA, Hyderabad and decided to ask RA, Hyderabad to furnish firm's application. Case is deferred to 09.12.2014.			

94	Case No.: 52/10/80-ALC2/2014	Party Name: CHAK RADER FARM EQUIPMENTS PRIVATE LIMITED	Meet No/Date: 16/80-ALC2/2014 28.10.2014	Status: Deferred
	HQ File :01/80/050/00248/AM15/	RLA File :09/24/040/00138/AM15/	Lic.No/Date: 0910060730 24.07.2014	Defer Date: 09.12.2014
	Decision : The Committee noted that the firm's application has been forwarded to MSME on 13.08.2014 for examination & comments followed by reminder dated 21.10.2014 and decided to wait for their comments. Case is deferred to 09.12.2014.			

95	Case No.: 3/16/80-ALC2/2014	Party Name: ESSAR PROJECTS (INDIA) LTD.	Meet No/Date: 16/80-ALC2/2014 28.10.2014	Status: Deferred
	HQ File :01/80/050/00372/AM15/	RLA File :52/24/040/00030/AM15/	Lic.No/Date: 5210041204 22.08.2014	Defer Date: 09.12.2014
	Decision : The Committee noted that hard copy of firm's application has not been received from RA, Surat and decided to ask RA, Surat to furnish firm's application. Case is deferred to 09.12.2014.			

96	Case No.: 1/13/80-ALC2/2014	Party Name: PRECIHOLE MACHINE TOOLS PVT. LTD.,	Meet No/Date: 16/80-ALC2/2014 28.10.2014	Status: Deferred
	HQ File :01/80/050/00320/AM15/	RLA File :03/95/040/00447/AM15/	Lic.No/Date: 0310788538 01.09.2014	Defer Date: 09.12.2014
	Decision : The Committee noted that firm has not replied to deficiency letter dated 21.10.2014 and decided to wait for firm's reply. Case is deferred to 09.12.2014.			

97	Case No.: 1/16/80-ALC2/2014	Party Name: SMC PNEUMATICS (INDIA) PRIVATE LIMITED	Meet No/Date: 16/80-ALC2/2014 28.10.2014	Status: Closed
	HQ File :01/80/050/00370/AM15/	RLA File :05/24/040/00285/AM15/	Lic.No/Date: 0510391497 08.10.2014	
	Decision : The Committee noted that RA(CLA), Delhi has informed that the subject AA has been issued under Para 4.7.1 of HBP-2009-14(Vol.I) on repeat basis and decided to close the case. RA may take necessary action accordingly.			


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SI.No.394

Case No. A/R-61	M/s. United Drilling Tools Ltd., Delhi	HQF.No.01/80/050/00397/AM10/DES.I	Lic. No. & date
Meeting No. 16/15		RA.F.No.05/24/040/00318/AM10	0510249707
Date: 28.10.2014		Revision of norms	dt.22.09.2009

Decision : The Committee noted that the a letter dated 20.06.2014 has been sent to the firm requesting for the requirement of a certificate from the duly authorised officer of the Directorate General of Hydro Carbons(DHC) in the Ministry of Petroleum and Natural Gas, Government of India, to the effect that the said imported goods are required for petroleum operations for ratification of subject AA, has been issued. The Committee further noted that a letter dated 15.9.2014 has been again sent to the firm clarifying the requirement of the aforesaid certificate from DHC for consideration of their request and a copy of the letter dated 15.9.2014 has also been sent to DHC for their information but till date requisite certificate has not been furnished by the firm and decided to send reminder to the firm. Case is deferred to 09.12.2014.

S.No.395

Case No. A/R-49	M/s. Larsen &Toubro Ltd., Mumbai	HQF.No.01/80/050/00245/AM11/DES.I	Lic. No. & date
Meeting No. 16/15		RA.F.No.03/95/040/00712/AM10	0310557677
Date: 28.10.2014		Amendment in quantities / addition of additional import items	dt.29.01.2010

Decision : The Committee noted that the firm has sought six-eight weeks' time for furnishing their reply/requisite document vide their letter dated 12.09.2014 and decided to grant time as sought by the firm. Case is deferred to 09.12.2014.

S.No.396

Case No. A/R-112	M/s. Kern- Liebers Springs & Stampings Pvt. Ltd., Tumkur	HQF.No.01/81/050/00443/AM12/DES.I	Lic. No. & date
Meeting No. 16/15		RA.F.No.07/24/040/00367/AM12	0710084702
Date: 28.10.2014		Request for amendment of norms	dt.15.12.2011

Decision : The Committee noted that firm has not replied to deficiency letter dated 08.10.2012 sent to them again on 03.01.2014 followed by reminder dated 24.06.2014, e-mail dated 06.6.2014, another reminder dated 08.9.2014, final reminder dated 20.10.2014 and decided to wait for 15 days more to receive reply from the firm failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 09.12.2014.


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S.No.397

Case No. A/R-119	M/s. Brakes India Ltd.,	HQF.No.01/80/050/00366/AM12/DES.I	Lic. No. & date
Meeting No. 16/15	Chennai	RA.F.No.04/24/040/00136/AM12	0410129812
Date: 28.10.2014		Request for inclusion of import item in norms	dt.31.10.2011

Decision : The Committee noted that the firm's request dated 10.02.2014 has been sent to DHI on 20.03.2014 for examination & comments followed by reminders dated 17.06.2014, 08.9.2014 and decided to send another reminder for expediting their comments. Case is deferred to 09.12.2014.

S.No.398

Case No. A/R-24	M/s. Precision Automation	HQF.No.01/80/050/00807/AM14/DE S.I	Lic. No. & date
Meeting No. 16/15	and Robotics	RA.F.No.31/21/040/00034/AM11	3110046899
Date: 28.10.2014	Indi Ltd.,	Request for ratification of norms	dt.11.02.2011

Decision : The Committee decided to ratify norms on the basis of DEIT U.O. No. 17(3)/2014-IPHW dated 15.09.2014 (copy is to be forwarded to RA and firm).

RLA may take necessary action accordingly.

S.No.399

Case No. A/R-33	M/s. Thyssenkrupp Industries	HQF.No.01/80/162/00091/AM15/DE S.I	Lic. No. & date
Meeting No. 16/15	India Pvt. Ltd.,	RA.F.No.31/21/040/00111/AM10	3110039520
Date: 28.10.2014		Request for ratification of norms	dt.07.08.2009

Decision : The Committee noted that the case was earlier sent to DIPP(Sh. Nand Lal, Sr. D.O) which actually pertains to DHI and decided to send the firm's request to DHI for examination and comments. Case is deferred to 09.12.2014.

S.No.400

Case No. A/R-35	M/s. Life Long India Ltd.,	HQF.No.01/80/050/00482/AM09/DE S.I	Lic. No. & date
Meeting No. 16/15	Gurgaon	RA.F.No.05/24/040/00099/AM09	0510222158
Date: 28.10.2014		Description of import item not mentioned in bill of Entry	dt.13.06.2008

Decision : The Committee noted that firm has not replied to deficiency letter dated 20.10.2014 and decided to wait for firm's reply. Case is deferred to 09.12.2014.

S.No.401

Case No. A/R-57	M/s. Thermal Systems	HQF.No.01/80/050/0381/AM14/DES. I	Lic. No. & date
Meeting No. 16/15	(Hyderabad)	RA.F.No.09/24/040/00311/AM14	0910057710

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 Ministry of Foreign Trade
 Ministry of Commerce & Industry
 New Delhi-11

Date: 28.10.2014	Pvt. Ltd.,	Request for fixation of norms	dt.25.09.2013
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Decision : The Committee noted that firm has not replied to deficiency letter dated 18.07.2014 followed by e-mail dated 22.07.2014, reminder dated 09.9.2014, final reminder dated 24.10.2014 and decided to wait for 15 days more to receive reply from the firm failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 09.12.2014.

S.No.402

Case No. A/R-59	M/s. Usha Martin Ltd.,	HQF.No.01/80/050/0314/AM14/DES. I	Lic. No. & date
Meeting No. 16/15	Kolkata	RA.F.No.02/24/040/00051/AM14	0210192100
Date: 28.10.2014		Request for revision of norms	dt.22.07.2013

Decision : The Committee decided to ratify norms on the basis of DHI U.O. No. 3(73)/13-TSW(B)5 dated 17.10.2014 (copy is to be forwarded to RA and firm).

RLA may take necessary action accordingly.

S.No.403

Case No. A/R-60	M/s. Vern Technologies Pvt. Ltd.,	HQF.No.01/80/050/00071/AM14/DE S.I	Lic. No. & date
Meeting No. 16/15	Hyderabad	RA.F.No.09/24/040/00484/AM13	0910054916
Date: 28.10.2014		Request for fixation of norms	dt.04.02.2013

Decision : The Committee noted that firm has not replied to deficiency letter dated 09.09.2014 and decided to send reminder to the firm for expediting their reply. Case is deferred to 09.12.2014.

S.No.404

Case No. A/R-70	Reference received from	HQF.No.01/80/050/00178/AM15/DE S.I	Lic. No. & date
Meeting No. 16/15	Addl.DGFT, Mumbai of	RA.F.No.03/95/040/00856/AM14	0310777054
Date: 28.10.2014	M/s. Larsen & Toubro Ltd., Mumbai	Request for amendment of norms as per amendment sheet No.1.	dt.04.04.2014

Decision : The Committee noted that firm has not replied to deficiency letter dated 20.10.2014 and decided to wait for firm's reply. Case is deferred to 09.12.2014.

S.No.405

Case No. A/R-72	M/s. Saraswati Industrial Syndicate Ltd.,	HQF.No.01/80/050/00589/AM10/DE S.I	Lic. No. & date
Meeting No. 16/15		RA.F.No.05/24/040/00387/AM10	0510254039
Date: 28.10.2014		Request for revision/amendment of norms	dt.07.12.2009

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Decision : The Committee noted that the firm's representation has been sent to DIPP on 08.09.2014 for examination & comments and decided to send reminder to DIPP for expediting their comments. Case is deferred to 09.12.2014.

S.No.406

Case No. A/R-74	M/s. Toshiba JSW Turbine and Generator Pvt. Ltd.,	HQF.No.01/80/050/00074/AM14/DE S.I	Lic. No. & date 0410144941 dt.10.04.2013
Meeting No. 16/15		RA.F.No.04/24/040/00272/AM13	
Date: 28.10.2014		Request for revision/amendment of norms	

Decision : The Committee noted that the firm's representation has been sent to DHI on 09.09.2014 for examination & comments and decided to send reminder to DHI for expediting their comments. Case is deferred to 09.12.2014.

S.No.407

Case No. A/R-75	M/s. Toshiba JSW Turbine and Generator Pvt. Ltd.,	HQF.No.01/80/050/00073/AM14/DE S.I	Lic. No. & date 0410144942 dt.10.04.2013
Meeting No. 16/15		RA.F.No.04/24/040/00001/AM14	
Date: 28.10.2014		Request for revision/amendment of norms	

Decision : The Committee noted that the firm's representation has been sent to DHI on 09.09.2014 for examination & comments and decided to send reminder to DHI for expediting their comments. Case is deferred to 09.12.2014.

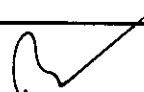
S.No.408

Case No. A/R-76	M/s. Nicomet Industries Ltd.,	HQF.No.01/80/050/00465/AM12/DE S.I	Lic. No. & date 0310672301 dt.22.12.2011
Meeting No. 16/15		RA.F.No.03/95/040/00758/AM12	
Date: 28.10.2014		Request for revision/amendment of norms	

Decision : The Committee noted that the firm's representation dated 09.5.2014 and e-mail message dated 24.07.2014 has been sent to MSME on 12.09.2014 for examination & comments and decided to send reminder to MSME for expediting their comments. Case is deferred to 09.12.2014.

S.No.409

Case No. A/R-77	M/s. Permanent Magnets Ltd.,	HQF.No.01/80/050/00369/AM14/DE S.I	Lic. No. & date 0310748769 dt.06.09.2013
Meeting No. 16/15		RA.F.No.03/95/040/00441/AM14	
Date: 28.10.2014		Request for revision/amendment of norms	


 PARVEEN SHARMA
 Dy. Director General
 Directorate General of Foreign Trade
 Ministry of Commerce & Industry
 New Delhi-11

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Decision : The Committee decided to modify norms on the basis of recommendation of DIPP vide their ID No. 12/142/2014-TSW/77-A/R dated 28.10.2014 which are as under:-

Keeping in view the problem explained by the firm, description, quantity and Net weight of export products at Sl. No. 1 may be modified as under :

Sl. No.	Name	Quantity (in Nos.)	Net weight(Kgs.)	Export
	Parts and accessories of Electricity Meters namely, Lateral Terminal, Central Terminal, Sequential Shunt Assly, SMO Shunt Assly, Neutral Terminal, Current, Terminal, Shunt Assembly(containing 17648 Kgs. of Brass and 1756.9 Kgs. of Copper Strip)	3,40,000	19668	

RLA may take necessary action accordingly.

S.No.410

Case No. A/R-93	M/s. Gas Tech Engineering (India) Pvt. Ltd., Faridabad	HQF.No.01/80/050/00575/AM13/DES. I	Lic. No. & date
Meeting No. 16/15		RA.F.No.05/23/040/00447/AM13	0510345184
Date: 28.10.2014		Request for revision of norms	dt.07.02.2013

Decision : Based on the recommendation of Technical Authority, DIPP present in the meeting, the committee decided to ask the firm to furnish information in respect of S. No. 8 or 9 of SDF. Case is deferred to 09.12.2014.

S.No.411

Case No. A/R-94	M/s. Godrej & Boyce Mfg. Co. Ltd., Mumbai	HQF.No.01/80/050/00818/AM10/D ES.I	Lic. No. & date
Meeting No. 16/15		RA.F.No.03/94/040/00738/AM07 RA.F.No.03/94/040/012188/AM08 RA.F.No.03/94/040/00189/AM09 RA.F.No.03/94/040/00717/AM09 RA.F.No.03/94/040/01010/AM10 RA.F.No.03/94/040/01334/AM08	(i) 0310403017 dt.10.09.2006 (ii) 0310465595 dt.19.03.2008 (iii) 0310472348 dt.29.05.2008 (iv) 0310492142 dt.27.10.2008 (v) 0310561529 dt.23.02.2010 (vi) 0310466996 dt.02.04.2008
Date: 28.10.2014		Request for revision/amendment of norms	

PARVEEN SHARMA
Dy. Director General
Ministry of Commerce & Industry
New Delhi-110011

Decision : The Committee decided to ask the information from the firm in respect of fixation of norms of Six Advance Authorisations which are under consideration NC-I on the basis of DIPP UO Note No. 12/142/2014-TSW/94-A/R dated 28.10.2014. The details of information required Advance Authorisation wise are as under:-

1. **Advance Authorization No. 0310403017 dated 10.09.2006**
Information in respect of Sl. No. 5 & 14 of Standard Deficiency Format,
2. **Advance Authorization No. 0310465595 dated 19.03.2008**
Information in respect of Sl. No. 4, 5 & 11 of Standard Deficiency Format.
3. **Advance Authorization No. 0310472348 dated 29.05.2008**
Information in respect of Sl. No. 4, 5 & 11 of Standard Deficiency Format.
4. **Advance Authorization No. 0310492142 dated 27.10.2008**
Information in respect of Sl. No. 4, 5 & 11 of Standard Deficiency Format.
5. **Advance Authorization No. 0310561529 dated 23.02.2010**
Information in respect of Sl. No. 3, 4, 5, 11 & 14 of Standard Deficiency Format.
6. **Advance Authorization No. 0310466996 dated 02.04.2008**
Information in respect of Sl. No. 3, 4, 5, 11 & 14 of Standard Deficiency Format.

Case is deferred to 09.12.2014

S.No.412

Case No. A/R-95	M/s. L&T-MHPS Boilers Pvt. Ltd.,	HQF.No.01/80/050/00805/AM11/D ES.I	Lic. No. & date
Meeting No. 16/15		RA.F.No.03/95/040/00774/AM11	0310610650
Date: 28.10.2014		Request for revision/amendment of norms	dt.12.01.2011

Decision : The Committee decided to ratify norms on the basis of DHI written communication No. 3(43)/2012/TSW(B) dated 28.10.2014 (copy is to be forwarded to RA and firm).

RLA may take necessary action accordingly.

S.No.413

Case No. A/R-96	M/s. Godrej & Boyce Mfg. Co. Ltd., Mumbai	HQF.No.01/80/050/00630/AM11/D ES.I	Lic. No. & date
Meeting No. 16/15		RA.F.No.03/94/040/00713/AM11	0310606323
Date: 28.10.2014		Request for revision of norms	dt.14.12.2010

Decision : The Committee noted that the firm's request dated 10.09.2014 has been sent to DIPP on 20.10.2014 which actually pertains to DHI and decided to send the firm's request to DHI. Case is deferred to 09.12.2014


PARVEEN SHARMA
 Director General
 Director General of Foreign Trade
 Ministry of Commerce & Industry
 New Delhi-110002

S.No.414

Case No. C-04	Reference received from Addl. DGFT, Kolkata of M/s. Larsen & Toubro Ltd., Kolkata	HQF.No.01/80/162/00061/AM14/DES.I
Meeting No. 16/15		Clarification against SION at Sl. No. C-1647 Engineering Product – reg.
Date: 28.10.2014		

Decision : The Committee noted that firm has not replied to deficiency letter dated 27.10.2014 and decided to wait for firm's reply. Case is deferred to 09.12.2014.

S.No.415

Case No. C-05	M/s. British Engines India Pvt. Ltd., Bangalore	HQF.No.01/80/162/00222/AM14/DES.I
Meeting No. 16/15		Fixation of input output norms for the export product "Hydraulic Motor and its parts and Multispindle automatic machines spares Valve and its parts" in respect of 100% EOU – reg.
Date: 28.10.2014		

Decision : The Committee noted that the firm application alongwith their reply has been sent to DHI on 20.10.2014 for examination and comments. The Committee observed that some of the items requires the examination and comments of MSME, therefore, the Committee decided to forward a copy of firm application and reply to MSME also for their examination and comments and to request both the departments to expedite their request. Case is deferred to 09.12.2014.


RAJVEER SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

Sen. 8
28/10/2014

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SMDP
25/08/2014

Office of the Development Commissioner
Micro Small & Medium Enterprises
MECHANICAL DIVISION

DL

30(104)/14-ME

Subject: Ratification of Norms in respect Aircraft Parts against advance authorization no 0710096215 dated 26.06.13 in respect of M/s Pranita Engg Solutions Pvt Ltd

To arrive on the wastage involved and to offer our comments we may write DGFT to ask the following information from the unit:-

- Break up details indicating qty with weight of each export product, weight and size of relevant aluminum/steel raw material used to manufacture these export product, its weight calculation there of, and calculation of wastage on export product weight may kindly be furnished in a tabulated form to ascertain and calculate the wastage involved.
- Corresponding blank sizes for each export product.

This issue with the approval of Director (ME) .


(K.S. Sodhi)
AD (ME)

Shri Priya Ranjan, FTDO, DGFT Udhayog Bhawan, New Delhi
O/o the DC (MSME) UO note No 30(104)/14-ME dated 05.08.2014



PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

Per 12
28/10/2014

32

SNO 13
05-8-14

Office of the development Commissioner
Micro small & medium Enterprises
MECHANICAL DIVISION

DL

30(103)/2014-ME

Subject: Fixation of Adhoc norms against advance authorisation no 0910057433
dated 30.08.2013 for M/s, Polmor steel Pvt Ltd,

The following needs to be clarified before norms can be fixed:-

- Detailed technical note on manufacturing process including the relevant flow sheet
- Detailed technical drawing with dimension of each export product, catalogue, if any may also be furnished.
- Weight of each export product.
- Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawing.
- Drawings to be submitted in English.
- Justification of wastage for Sno 3 of import item.

This issue with the approval of Director (ME)

Sodhi
5/8/14

(K.S.Sodhi)
AD (ME)

Shri Priya Ranjan, FTDO, DGFT Udhog Bhawan, New Delhi
O/o the DC (MSME) UO note No 30(103)/14-ME dated 05.08.2014

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

Jens 13, 28/10/2014, 1419, 33

Office of the development Commissioner
Micro small & medium Enterprises
MECHANICAL DIVISION

Subject: Fixation of Adhoc norms against advance authorisation no 0910057434 dated 30.08.2013 for M/s. Polmor steel Pvt Ltd.

The following needs to be clarified before norms can be fixed:-

- Detailed technical note on manufacturing process including the relevant flow sheet.
- Detailed technical drawing with dimension of each export product, catalogue, if any may also be furnished.
- Weight of each export product.
- Development drawings to be submitted.
- Blank size to be submitted.
- Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawing.
- Drawings to be submitted in English.

This issue with the approval of Director (ME)

Sodhi
(K.S.Sodhi)
AD (ME)

Shri Priya Ranjan, FTDO, DGFT Udhvog Bhawan, New Delhi
O/o the DC (MSME) UO note No 30(131)/14-ME dated 17.09.2014

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udhvog Bhawan, New Delhi-11

Government of India
Ministry of Communications and Information Technology
Department of Electronics and Information Technology
Electronics Niketan, 6, CGO Complex
New Delhi-110003

S.No. 17
20/169-142
28/10/14

Sub: Ratification of norms in terms of Para 4.7 of HBP. (Vol.1) in respect of Advance Licence No. 0510366271 dated 20.09.2013 issued in favour of M/s. Aksh Technologies Limited, New Delhi

Kindly refer to DGFT I.D. No. 01/80/050/360/AM14/DES-I/1859 dated 25.11.2013 vide which comments of this department have been called for on the above mentioned application of M/s. Aksh Technologies Limited New Delhi for ratification of norms of advance licence for export of "Optical Fibre Cable."

2. The FOB value of export is Rs. 16,97,11,750.00 (US\$ 26,10,950.00) and CIF value of Import is Rs 9,91,61,042.49 (US\$ 15,25,554.50).

3. The application has been examined in the Department of Information Technology from technical angle and the Department recommends ratification of norms of above license as follows :-

- | | |
|---------------------------------------|---|
| i) Single mode optical fibre | 1,77,716.00 K.M. on 'Nil' wastage basis |
| ii) Loose tube (P. B. T) | 48951.00 K.G. on 'Nil' wastage basis |
| iii) HDPE (High density Polyethelene) | 81630.00 K.G. On 'Nil' Wastage basis |

(Asha Nangia)
Director
Tel. 24301268

Shri Priya Ranjan, FTDO, Udyog Bhavan, New Delhi
DeitY U.O. No. W-27/48/2013-IPHW dated 26.9.2014

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhavan, New Delhi-11

07/10/2014

Sh. Meera

Sl. No. 20
#16814X
#28-10-14.

GOVERNMENT OF INDIA
संचार और सूचना प्रौद्योगिकी मंत्रालय
MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY
इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी विभाग
DEPARTMENT OF ELECTRONICS AND INFORMATION TECHNOLOGY
Website: www.deity.gov.in

संख्या
No.....17(25)/2014-IPHW

दिनांक
Date.....26.9.2014

M/s. Alstom India Ltd.
63, Trichy Road,
Kannampalayam Po,
Coimbatore-641402

Sub:- Application for ratification of norms of Advance Licence No. 3210068243 dated 7.10.2013 for export of "Railway Traction and Signalling Equipments."

Sir,

Please refer to your application received from the O/o the DGFT on the subject cited above.

2. You are requested to provide the following information to enable further processing of the proposal.

- 528/2014
8/10
- i) Details of each export product
 - ii) Quantity of import product required for manufacturing one unit of export product for each export item separately.
 - iii) Wastage claimed in manufacturing process.
 - iv) Justification of wastage claimed.

3. You are also requested to clarify as to whether the export product is electrical/electronic product, most of the information are not related to electronic products.

Yours faithfully

(Asha Nangia)
Director
Tel:- 24301268

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Lajpoot Bagh, New Delhi-11

Copy to:-
Shri Priya Ranjan
FTDO
O/o DGFT

w.r.t DGFT U No. 01/81/050/00339/AMI4/DES-I/846
dated 9.9.2014

ELECTRONICS INDIA
Billion Needs Million Chips

ELECTRONICS NIKETAN
6, C.G.O. COMPLEX
NEW DELHI-110003

इलेक्ट्रॉनिक्स निकेतन
6, सी.जी.ओ. कॉम्प्लेक्स
नई दिल्ली-110003

2365
28-10-14

TIME BOUND
STANDARD DEFICIENCY LETTER

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE
DIRECTORATE GENERAL OF FOREIGN TRADE
DES.I SECTION, ROOM No. 404, 4th Floor, UDYOG BHAWAN,
NEW DELHI-110011; Website: <http://http://dft.gov.in>

Dated: 5/8/2014

F.No 01/80/050/00495/AM14/DES-I/ 433

To
M/s. Driplex Water Engineering Ltd.,
Driplex House,
1 Panchsheel Community Centre,
New Delhi - 110017
(e-mail: fin@driplexwater.com)

Subject:- Ratification of the norms in respect of Advance Authorization No.0510374411 dated 24.12.2013 obtained under Para 4.7 of HBP (Vol.I).
Meeting No. 10/15 Date: 05.08.2014

Sir,

Please refer to the above mentioned advance license, forwarded by the RLA under their file No. 05/23/040/00371/AM15 to this office for ratification of norms. It is requested to furnish information / details only in respect of the point which has been tick marked below.

Export Items

1. Model number, technical specification and specific quantity-both in terms of number (if any) and/or weight, of each export product (Appendix-33 of current HBP refers).
2. Detail technical note on manufacturing process including the relevant flow sheet.
3. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
4. Weight of each Export Product.
5. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.

Import items

6. Information about the inputs required per unit of the resultant product as per Sl.No.1 of Appendix-11A appearing in current HBP (Vol.I) separately for each product.

Components

7. Technical characteristics / part numbers, if any.
8. Assembly drawings / diagrams of the resultant product showing placement and exact use of components in the export products(s).
9. Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares.

Raw Material / Consumables

10. Size and specification including grade, composition, range, thickness etc. of the items

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

- proposed for import.
11. Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
12. Sheet layout diagram of the material indicating the wastage during blanking.
13. Cross Sectional Diagram of export product with calculation of raw material requirement and the weight of the Cable in Kg. per Km. Copy of relevant National / International Standard/ buyer's data sheet may also be furnished.
14. Weight of steel, which requires imported welding material, giving break-up of
- Steel Plates / Sheets upto 30 mm thickness.
 - Steel Plates / Sheets more than 30 mm thickness and upto 70 mm thickness.
 - Steel Plates / Sheets more than 70 mm thickness.
 - Others e.g. Flanges, Pipes, Tubes, Bars / Rods, Castings / Forgings etc.
2. It is not clear from the details given in application for the Advance Authorization mentioned above to whether it is a case of Physical exports or Deemed exports. If the same is Deemed Exports, In case of deemed exports complete relevant information and documentary evidence namely, name of project authority, main contractor, sub-contractor, relevant para of FTP, PAC etc. may be furnished. Further, if the supply is against invalidation letter to an EPCG licence, the following details may be provided:-
- EPCG licence number and date.
 - CIF value of the licence.
 - Whether this licence was issued under Zero duty or 3 per cent Scheme.
 - Custom duty saved amount.
 - Products to be manufactured.
 - How EPCG licence holder intends to discharge the EO against the EPCG licence.

3. Any other information:
The Committee decided to ask the firm to furnish specific name of internals at Sl. No. 6 of list (Import Items) and the requisite information sought in the case of ratification of AA 0510383361 dated 01.04.2014 (based on DHI U.O. Note No. 3(13)/14/TSW(B) dated 11.6.2014 - ~~Copy to be forwarded to firm~~ *Copy enclosed*)
4. The information called for must be submitted within three weeks from the date of issue of this letter. The information may be directly sent to: [Shri Parveen Sharma, DDG Norms Committee-I, Room No. 302, DGFT, Udyog Bhawan, New Delhi, E-mail: parveen.s@nic.in, Office Tel.: 23061562/ext.146, Mobile: 9871178714] and copy of the same must be endorsed to the technical authority mentioned below:

Shri K.K. Tiwari, I.A., Department of Heavy Industry, Room No. 476, Udyog Bhawan, New Delhi 110011.

Yours faithfully,

Priya Ranjan
(Priya Ranjan)

Foreign Trade Development Officer
For Director General of Foreign Trade
Tel.: 23061562 Ext.265
e-mail: priya.ranjan@nic.in

9/19
a
PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

D/L Issued

Sl. No. 44

dt 27-5-14

38

dt 8-7-15

Sl. No. 35

dt 28-10-14

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S Driplex for ratification of norms of AA
no- 0510383361 dt 01-04-14 (570374411 dt 24-12-2013) ✓

DES-I, DGFT may kindly refer to the above mentioned licenses of M/S Driplex on the subject mentioned above. The firm may be asked to submit following information.

1. Weight of the export product. (Dry).
2. Density of item no. 1 & 2.
3. Placement of item no. 3 in engineering drawing.
4. Full and specific name of internals.

The above issues with the approval of IA(KKT).

B.C. Nayak
Development Officer
11-06-14

DGFT, FTDO, NC-I

Deptt. of HI, UO No3(13)/14/TSW(B) dated

LARVEEN SHARMA
Dir. Engrg. General
Directorate of Engrg. & Tech. Development
Ministry of Heavy Industries & Public Enterprises
New Delhi



16/6/2014

श्री मेरा

Sh. Meera

24/6/2014
16/6

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TIME BOUND

STANDARD DEFICIENCY LETTER

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE
DIRECTORATE GENERAL OF FOREIGN TRADE
DES.I SECTION, ROOM No. 404, 4th Floor, UDYOG BHAWAN,
NEW DELHI-110011: Website: <http://http://dgft.gov.in>

F No 01/80/050/00494/AM14/DES-I, 1436

Dated: 27/8/2014

To

Mrs. Driplex Water Engineering Ltd.
Driplex House,
1 Panchsheel Community Centre,
New Delhi - 110017
(e-mail: fin@driplexwater.com)

Subject:- Ratification of the norms in respect of Advance Authorization No.0510374413 dated 24.12.2013 obtained under Para 4.7 of HBP (Vol.I).
Meeting No. 10/15 Date: 05.08.2014

Sir,

Please refer to the above mentioned advance license, forwarded by the RLA under their file No. 05/23/040/00370/AM15 to this office for ratification of norms. It is requested to furnish information / details only in respect of the point which has been tick marked below.

Export Items

1. Model number, technical specification and specific quantity-both in terms of number (if any) and/or weight, of each export product (Appendix-33 of current HBP refers).
2. Detail technical note on manufacturing process including the relevant flow sheet.
3. Detail technical drawings with dimension of each export product. Catalogue, if any, may also be furnished.
4. Weight of each Export Product.
5. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.

Import items

6. Information about the inputs required per unit of the resultant product as per SI.No.1 of Appendix-11A appearing in current HBP (Vol.I) separately for each product.

Components

7. Technical characteristics / part numbers, if any.
8. Assembly drawings / diagrams of the resultant product showing placement and exact use of components in the export products(s).
9. Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares.

Raw Material / Consumables

10. Size and specification including grade, composition, range, thickness etc. of the items

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
UDYOG Bhawan, New Delhi-11

- proposed for import.
11. Detailed calculation as to how the quantity of raw material proposed for import has been arrived at including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
 12. Sheet layout diagram of the material indicating the wastage during blanking.
 13. Cross Sectional Diagram of export product with calculation of raw material requirement and the weight of the Cable in Kg. per Km. Copy of relevant National / International Standard/ buyer's data sheet may also be furnished.
 14. Weight of steel, which requires imported welding material, giving break-up of
 - (i) Steel Plates / Sheets upto 30 mm thickness.
 - (ii) Steel Plates / Sheets more than 30 mm thickness and upto 70 mm thickness.
 - (iii) Steel Plates / Sheets more than 70 mm thickness.
 - (iv) Others e.g. Flanges, Pipes, Tubes, Bars / Rods, Castings / Forgings etc.
2. It is not clear from the details given in application for the Advance Authorization mentioned above to whether it is a case of Physical exports or Deemed exports. If the same is Deemed Exports, In case of deemed exports complete relevant information and documentary evidence namely, name of project authority, main contractor, sub-contractor, relevant para of FTP, PAC etc. may be furnished. Further, if the supply is against invalidation letter to an EPCG licence, the following details may be provided:-
- (i) EPCG licence number and date.
 - (ii) CIF value of the licence.
 - (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme.
 - (iv) Custom duty saved amount.
 - (v) Products to be manufactured.
 - (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence.

3. Any other information:
The Committee decided to ask the firm to furnish specific name of internals at Sl. No. 6 of list (Import Items) and the requisite information sought in the case of ratification of AA 0510383381 dated 01.04.2014 (based on DHI U.O. Note No. 3(13)/14/TSW(B) dated 11.6.2014 - ~~Copy to be forwarded to firm~~ *Copy enclosed*)
4. The information called for must be submitted within three weeks from the date of issue of this letter. The information may be directly sent to: [Shri Parveen Sharma, DDG Norms Committee-I, Room No. 302, DGFT, Udyog Bhawan, New Delhi. E-mail: parveen.s@nic.in, Office Tel.: 23061562/ext.146, Mobile: 9871178714] and copy of the same must be endorsed to the technical authority mentioned below:

Shri K.K. Tiwari., I.A., Department of Heavy Industry, Room No. 476, Udyog Bhawan, New Delhi 110011.

Yours faithfully.

PR
(Priya Ranjan)
Foreign Trade Development Officer
For Director General of Foreign Trade
Tel.: 23061562 Ext.265
e-mail: priya.ranjan@nic.in

Parveen Sharma
9/5
PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

D/L issued

Sl. No. 1/6
dt 27-5-14
Sl. No. 34
dt 28-7-15
dt 28-10-14

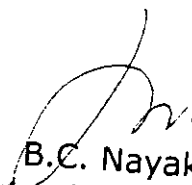
Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S Driplex for ratification of norms of AA
no- 0510383361 dt 01-04-14

DES-I, DGFT may kindly refer to the above mentioned licenses of
M/S Driplex on the subject mentioned above. The firm may be
asked to submit following information.

1. Weight of the export product. (Dry).
2. Density of item no. 1 & 2.
3. Placement of item no. 3 in engineering drawing.
4. Full and specific name of internals.

The above issues with the approval of IA(KKT).


B.C. Nayak
Development Officer
11-06-14

DGFT, FTDO, NC-I

Deptt. of HI, UO No3(13)/14/TSW(B)

dated


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
U-1, Connaught Place, New Delhi-11


16/6/2014
श्रीमती मेना

Sh. Meena

4/10/2014
10/6

Office of the Development Commissioner

Micro Small & Medium Enterprises

MECHANICAL DIVISION

30(79)/2014-ME

Subject: Ratification of input output adhoc norms against the advance authorization no 0410154390 dated 20.01.2014 in respect of M/s Greatoo Molds India Pvt. Ltd.

Application was forwarded to this office vide DGFT ID no 01/80/50/523/AM14/DES-I/189 dated 08.05.2014 for fixation of Input output norm .

We may write to DGFT to ask the following more information to the unit to provide:-

- Detailed technical drawing with dimension of export product, catalogue, if any may also be furnished.
- Weight of export product.
- Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- Size and specification including grade, composition, range, thickness etc of the items proposed for import.
- Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawing

This issues with the approval of Director (ME)

(K.S. Sodhi)
AD (ME)

Shri Priya Ranjan, FTDO, DGFT Udyog Bhawan New Delhi

O/o The DC (MSME) ID note no 30(79) 2014-ME dated 23.06.2014

FARVEEN SHAFIQA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

17/06/2014
प्रिया रंजन
Sh. Meena

Office of the Development Commissioner
Micro Small & Medium Enterprises
MECHANICAL DIVISION

S. No. 17043
25/9/14
26-5-14

30(109)/14 -ME

Subject: Fixation of Adhoc norms against advance authorisation no. 0710101865 dated 30.02.14 for M/s, Dynamatic technologies Ltd

DGFT has forwarded reply against the application for fixation of adhoc norms in respect of M/s. Dynamatic Technologies Ltd, vide ID note no 01/80/50/58/AM15/DES I/415 dated 19.06.14 for fixation of input output norms.

After going through the application, it is felt further to ask certain information from the unit through DGFT. We may write DGFT to ask following information from the unit:-

- Detailed technical note on manufacturing process including the relevant flow sheet
- Weight, size and specification of each export product.
- Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawing.
- Blank size and development drawing of each part number.

This issues with the approval of Director (ME) for taking view by NC.

[Signature]
(K.S. Sodhi)
AD (ME)

Sh Priya Ranjan, FTDO, DGFT, Udhvog Bhawan, New Delhi
O/o DC, MSME UO No 30(109)/2014-ME dated 02.09.2014

[Signature]
PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
U. 1, 2, 3, 4, 5, 6, 7, 8, 9, 10, 11, 12, 13, 14, 15, 16, 17, 18, 19, 20, 21, 22, 23, 24, 25, 26, 27, 28, 29, 30, 31, 32, 33, 34, 35, 36, 37, 38, 39, 40, 41, 42, 43, 44, 45, 46, 47, 48, 49, 50, 51, 52, 53, 54, 55, 56, 57, 58, 59, 60, 61, 62, 63, 64, 65, 66, 67, 68, 69, 70, 71, 72, 73, 74, 75, 76, 77, 78, 79, 80, 81, 82, 83, 84, 85, 86, 87, 88, 89, 90, 91, 92, 93, 94, 95, 96, 97, 98, 99, 100

[Signature]
07/09/14
on file

[Signature]
Sh Meena

Government of India
Ministry of Chemicals & Fertilizers
Department of Chemicals & Petrochemicals

5 NOV 07
28.10.14

Shastri Bhawan, New Delhi-110 001
Dated, the 22nd October, 2014

To

M/s. Sutures India Pvt. Ltd.,
472/D, 4th Phase, 13th Cross,
Peenya Indl. Area,
Bangalore, Karnataka - 560058

Subject: Advance Authorization Application from M/s. Sutures India Pvt. Ltd. for the import of raw-material against the export of Foley Catheter. (Advance Authorization No. 0710102920 dated 14.03.2014).

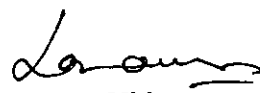
I am directed to refer to your advance authorization application received from O/o DGFT on above mentioned subject. You are again being advised to submit the following information.

- 1 Technical specifications, % composition (by weight) along with specific end use/application and the copy of export order for the export product i.e. Foley Catheter may be furnished.
- 2 Technical specifications % composition (by weight) along with foreign suppliers catalogue for item of import i.e. MR Revultex (Pre Vulcanised Latex) may be furnished.
- 3 Details and quantity of other indigenous inputs to be used in the manufacture of the export product may be indicated.
- 4 Detailed manufacturing process along with justification for wastages at each stage and also on each of the raw material may be furnished.
- 5 Complete material balance indicating input and output material on weight to weight basis at each stage of manufacturing process.
- 6 Details of production of export product under reference and corresponding consumption of raw material in the year 2013-14 duly certified by CA may be furnished.
- 7 Any other relevant information.
- 8 Small sample of the export product and import product.

604/2014
24/10/14
On. Saini

HAIRVESH SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

Yours faithfully,


(Dharam Vir) m/x
Section Officer
Tele:- 2338 2575

Copy to: Ms. Priya Ranjan, FTDO, (DES-I), O/o, DGFT, Udyog Bhawan, New Delhi-110011 [w.r.t. their O.M No. 01/80/50/00 148/AM15/DES-I/613 dated 28.07.2014]

Serial 45

28/10/2014

45

D/L S No- 61

05/8/14

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 05/08/2014 - Case No. 13/7/80 (M/s Omega Icehill Pvt. Limited)
(Advance Authorization No. 0510384078 dated 15.04.2014)**

Firm may be asked to submit the following information:

1. Details of manufacturing operations in their plant on import item which is of Capital Goods nature especially keeping in view that the Water Chilling system (Export item) is to be supplied in Knocked Down condition

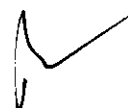
Norms committee may take a view


S. K. Jain

**(S. K. Jain)
Development Officer**

Norms Committee II

DIPP No. 12/108/2014-TSW/61 dated 05/08/2014



PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
New Delhi, India

MINISTRY OF HEAVY INDUSTRY & PUBLIC ENTERPRISES
(DEPTT. OF HEAVY INDUSTRY)
Udyog Bhavan, New Delhi – 110001

Dated: 09/10/2014

Sub: Ratification of AA No.:0910059791 of BHEL Hyderabad.

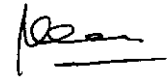
Export Product: 2 X 40 MW steam turbine, generator for Tendaho Sugars, Ethiopia, Wt: 149 MT

Inputs:

S. No.	Items Description	Total quantity in MT including (% wastage)
80	Blading Flats (AS)	5.18 (258%)
81	Blading Profiles	0.9 (8%)
82	AS Rounds	2.5 (10%)
83	CS Rounds	0.80 (3%)
84	SS Rounds	0.55 (10%)
85	AS Plates, relevent	0.68 (10%)
86	CS Plates, relevent	34 (10%)
104	CRNGO Steel Sheet	90 (26%)
106	Wedge Profile	0.37 (2%)
107	I-Beam Profile	2 (2%)

S.No 92 to 98 and 100 to 103 and 108 to 109 are Insulating Materials for generators, may be allowed upto 2% FOB value of generator. SI Nos 110 to 121 are spares –may be allowed as per policy. There are total 121 items. Remaining items are on net to net basis with accountability clause and NIL wastage.

This has the approval of AS.


(K. K. Tiwari)

Industrial Advisor

Dy DGFT (NC-I)

(4)


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhavan, New Delhi-11

557/2014
13/10


13/10/14
J. Meena

F. No. 46011/78/2010-PC-II
 Government of India
 Ministry of Chemicals & Fertilizers
 Department of Chemicals & Petrochemicals

P. No. 48
28-10-2014

Shastri Bhawan, New Delhi-110 001
 Dated, the 30th July, 2014

To

M/s. Automat Irrigation Pvt. Ltd.,
 Plot No.18-19, Hind Pocket Books,
 GT Road, Shahdara
 Delhi - 110095

Subject: Advance Authorization Applications from M/s. Automat Irrigation Pvt. Ltd. for the import of raw material against the export of Rigid Poly Vinyl Chloride (PVC) Articles of different sizes/weight. (Advance Authorization No.0510385020 dated. 25.4.2014 & Advance Authorization No. 0510362949 dated. 20.8.2013)

I am directed to refer to your advance authorisation applications received from O/o DGFT on above mentioned subject. You are being advised to submit the following information.

1. Technical specifications, % composition (by weight) specific details of items to be exported along with specific end use/application and the copy of export order for the export product i.e. Rigid Poly Vinyl Chloride (PVC) Articles may be furnished.
2. Details and quantity of other indigenous inputs to be used in the manufacture of the export product may be indicated.
3. Detailed manufacturing process along with justification for wastages at each stage and also on each of the raw material may be furnished.
4. The complete formulation of PVC compound to be used for the manufacture of Rigid Poly Vinyl Chloride (PVC) Articles along with standard/authentic literature for formulation of PVC compound.
5. Complete material balance indicating input and output material on weight to weight basis at each stage of manufacturing process.
6. Whether the scrap generated in the manufacturing process is being reused, if not, the technical reasons for the same may be furnished.
7. Details of production of export product under reference and corresponding consumption of raw material in the year 2012-13 and 2013-14 duly certified by CA may be furnished. If the production has not commenced in the past, the details from commencement of production may be furnished duly certified by CA.
8. Any other relevant information.
9. Small sample of the export product.

357/2014
11/8/2014

[Signature]
 PARVEEN SHARMA
 Dy. Director General
 Directorate General of Foreign Trade
 Ministry of Commerce & Industry
 Udyog Bhawan, New Delhi-11

Yours faithfully,

[Signature]
 (Dharam Vir)
 Section Officer
 Tele:- 2338 2575

Copy to: M/s Priya Ranjan, FTDO, (DES-I), O/o, DGFT, Udyog Bhawan, New Delhi-110001 [w.r.t. their O.M No. 01/80/050/00270/AM-14/DES-I/324 dated 30.05.2014 & U.O.No.01/80/050/138/AM15/DES-1/412 dated 19.06.2014]

[Signature]
 6/8/14

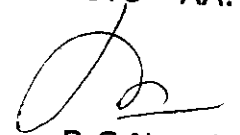
Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

51033

311 Dt - 9.12.2014
28.10.14

Subject: Application of M/S Thermax Limited for ratification of norms of AA no- 3110063935 dt 09-05-2014.

DES-I, DGFT may kindly refer to the above mentioned licenses of M/S Thermax Limited. Inadvertently comments sent for AA no 3110061603 dt 19-12-13 vide this office letter of dated 08-08-14 (Copy enclosed) is actually comments for the above AA. Inconvenience caused is regretted.


B.C. Nayak
Development Officer
22-10-14

DGFT, FTDO, NC-I

Deptt. of HI, UO No 3(51)/14-TSW(B) 3 dated

619/2014
31/11/14

619/2014
31/11/14

Sh. Jaini



PARVEEN CHANDRA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Heavy Industries & Public Enterprises
New Delhi-11

49

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S Thermax Limited for ratification of norms of AA no- 3110061603 dt 19-12-13.

DES-I, DGFT may kindly refer to the above mentioned licenses of M/S Thermax Limited. Based on the information submitted this Office recommends the following.

Export

Waste heat recovery units - 4 numbers, 27.9 MW, INPUT TEMP-495.8 C, out let temp-159 C The total Export weight 328 MT & the same may be incorporated in the license. The units are to be exported to MODEC, Singapore.

Import

Item no	Item	Recommendation
1	Relevant Alloy Steel pipes-OD-(400mm)	5.5 MT with 3% wastage as applied for
2 to 5	Components	Under GN-4 with accountability clause. The total import weight is 22.5 MT.

Import shall count for actual manufacturing in applicant's factory only.

The above issues with the approval of IA(KKT).



B.C.Nayak
Development Officer
08-08-14

DGFT, FTDO, NC-I

Deptt. of HI, UO No 3(51)/14-TSW(B)

dated



PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
L-11, Block B, New Delhi-110001

D/L S.No. 23
S.No. 54 1/10/14
at 28.10.2014

Office of the Development Commissioner
Micro Small & Medium Enterprises
MECHANICAL DIVISION

Subject: Fixation of Adhoc norms for export product Aluminium alloy billets against advance authorisation no 0310781237 dated 09.05.2014 for M/s Under carriage and tractor parts pvt ltd.

The following points need to be clarified before norms can be fixed:-

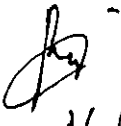
- Import item quantity per unit of export item for Sno 1, 2, 8, and 10 of items of import along with their uses.
- Blank size of import item Sno 10.
- Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawing.

This issues with the approval of Director (ME) for taking view by NC.


(K.S.Sodhi)
AD (ME)

Shri Priya Ranjan, FTDO, DGFT Udyog Bhawan New Delhi
O/o The DC (MSME) UO note no 30(122)/ 2014-ME dated 15.09.14


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11


26/9/14
Shri. Saini

(FR)

S No. 55
Dt. 28.10.14

S No. 28.10.14
Dt. 16.9.14

Office of the Development Commissioner
Micro Small & Medium Enterprises
MECHANICAL DIVISION

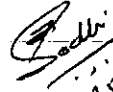
Subject: Fixation of Adhoc norms for export product Aluminium alloy billets against advance authorisation no 0310781233 dated 09.05.2014 for M/s Under carriage and tractor parts pvt ltd.

The following points need to be clarified before norms can be fixed:-

- Import item quantity per unit of export item for Sno 1, 2, 3, 4, 5 and 6 of items of import along with their uses.
- Blank size of import item Sno 8.
- Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawing.
- Detailed technical drawing with dimension of each export product, catalogue, if any may also be furnished.
- Weight of each export product.

This issues with the approval of Director (ME) for taking view by NC.

29.9.2014
18/9


(K.S. Sodhi)
AD (ME)

Shri Priya Ranjan, FTDO, DGFT Udyog Bhawan New Delhi
O/o The DC (MSME) UO note no 30(123)/ 2014-ME dated 15.09.14


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11


18/9/14

R. Saini

SN 57

Dt. 28/10/2014

SN 52

~~Dt. 16/9/2014~~

Dt. 28.10.14

Office of the development Commissioner
Micro small & medium Enterprises
MECHANICAL DIVISION

Subject: Fixation of Adhoc norms against advance authorisation no 0310781348 dated 12.05.14 for M/s UNI VTL Precision Pvt Ltd.

DGFT has forwarded application for fixation of adhoc norms vide ID note no 01/80/50/241/AM15/DES-I/652 dated 01.08.14 for fixation of adhoc input output norms.

The following needs to be clarified before norms can be fixed:-

- Detailed technical note on manufacturing process including the relevant flow sheet
- Weight of each export product as weight for synchronizer ring is given as .0485 gm which is inconsistent with calculation submitted.
- Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawing.

This issues with the approval of Director (ME) for taking view by NC.

18/9/2014
18/9

Sodhi
15/9/14
(K.S.Sodhi)
AD (ME)

Shri Priya Ranjan, FTDO, DGFT Udyog Bhawan New Delhi
O/o The DC (MSME) UO note no 30(120)/ 2014-ME dated 11.09.14

✓
PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
New Delhi-11

18/9/14

Sh - Saini

File No. 69
28/10/2014 53

Standard Deficiency Letter

Time Bond

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE
DIRECTORATE GENERAL OF FOREIGN TRADE
DES.I SECTION, ROOM No. 404, 4th Floor, UDYOG BHAWAN:
NEW DELHI-110011: Website: <http://dgft.gov.in>

F.No.01/80/050/00209/AM15/DES-I/ 1875

Dated : 20.10.2014

To

M/s. MIM Componets (Bangalore) Pvt. Ltd.,
No.116, 3rd Phase, Peenya Industrial Area,
Bangalore-560058.
Email:mimcomponents@gmail.com

Subject: -Ratification of Norms in respect of Advance License No.0710104564 dated 28.05.2014
issued under para 4.7 of HBP (Vol.I) – reg.

Meeting No.13/15

Dated: 16.09.2014

Sir,

Please refer to the above mentioned advance license, forwarded by the RLA under their file No. 07/24/40/00066/AM-15 to this office for ratification of norms. The matter has been considered by norms Committee-I. It is requested to furnish information/details only in respect of the point which has been tick marked below.

Export Items

1. Model number, technical specification and specific quantity-both in terms of number (if any) and/or weight, of each export product (Appendix-33 of current HBP refers).
2. Detail technical note on manufacturing process including the relevant flow sheet.
- 3/ Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
- 4/ Weight of each Export Product.
- 5/ *Weigh of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.*

Import items

6. Information about the inputs required per unit of the resultant product as per SI.No.1 of Appendix-11A appearing in current HBP (Vol.I) separately for each product.

Components

7. Technical characteristics / part numbers, if any.
8. Assembly drawings / diagrams of the resultant product showing placement and exact use of components in the the export products(s).


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-110001

9. Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares.

Raw Material / Consumables

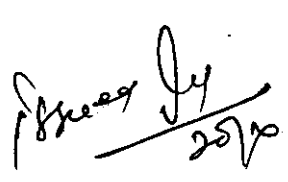
10. Size and specification including grade, composition, range, thickness etc. of the items proposed for import.
11. Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
12. Sheet layout diagram of the material indicating the wastage during blanking.
13. Cross Sectional Diagram of export product with calculation of raw material requirement and the weight of the Cable in Kg. per Km. Copy of relevant National / International Standard/ buyer's data sheet may also be furnished.
14. Weight of steel, which requires imported welding material, giving break-up of
 - i. Steel Plates / Sheets upto 30 mm thickness.
 - ii. Steel Plates / Sheets more than 30 mm thickness and upto 70 mm thickness.
 - iii. Steel Plates / Sheets more than 70 mm thickness.
 - iv. Others e.g. Flanges, Pipes, Tubes, Bars / Rods, Castings / Forgings etc.
2. Particulars of the licenses obtained in the past and ratified by ALC (with or without modification) for the same export product covered under this application, in view of Public Notice No.48 dated 14.11.2002.
3. It is not clear from the details given in application for the Advance Authorization mentioned above to whether it is a case of Physical Exports or Deemed Exports. If the same is Deemed Exports, detailed information alongwith relevant documents be furnished to this office. Further, if supply is against Invalidation letter to an EPCG License, the following details may be provided:
 - i) EPCG License number and date
 - ii) CIF value of the license
 - iii) Whether this license was issued under Zero Duty or 3 percent Scheme.
 - iv) Custom Duty saved amount.
 - v) Products to be manufactured
 - vi) How EPCG license holder intends to discharge the EO against the EPCG license.
4. Any Information:-

5. The information called for must be submitted within three weeks from the date of issue of this letter. The information may be directly sent to { **Shri Parveen Sharma, DDG, Norms Committee-I, Room No.302, DGFT, Udyog Bhavan, New delhi, Email:parveen.s@nic.in, Office Tele:23061562 Ext.146, Mobile:9871178714** } and copy of the same must be endorsed to the technical authority mentioned below:-
✓ **Shri S.K. Jain, DO, DIPP, Room No.428, Udyog Bhavan, New Delhi-110011.**

Yours faithfully,


(Priya Ranjan)

Foreign Trade Development Officer
Tele: 2306562/Ext.265
Email:priya.ranjan@nic.in



PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce and Industry
New Delhi-110011

D/L SNO66 28.10.14 28.10.14 28.10.14

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S Standyne Amalgations for
ratification of norms of AA no 0410158212 DT 27-05-14 .

DES-I, DGFT may kindly refer to the above mentioned licence
of M/S Standyne Amalgations. The firm may be asked to
submit following information.

1. Though the firm has mentioned at appendix 34 that all
the items proposed for import are components and there
is no wastage, the import quantity is not the multiples of
export quantity. The firm may submit clarification for the
same.
2. Details of item no 14,24,43,45,78 with their specific use,
complete specification & placement in the export
product.
3. Reason of same description items like 26.27 and 29, 46
and 47, 57, 58 and 59 , 73 to 77 etc.

The above issues with the approval of IA (KKT).

28/10/14
28/10



B.C. Nayak
Development Officer
22-08-14

DGFT , FTDO, DES-I

Deptt. of HI, UO No 3(111)/04-TSW(B) 18 dated 22/8/14


22/8/14

On. BS



PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Gurgaon, Haryana

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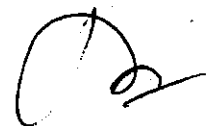
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26/6-9-14x
28/8-10-14

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S ISGEC Ltd for ratification of norms of AA no 0510388787 dt 18-06-14 & AA no 0510388030 dt 03-06-14.

DES-I, DGFT may kindly refer to the above mentioned licenses of M/S ISGEC Ltd. The firm's reply of dated 16-09-14 has been examined. The firm has stated to have enclosed the engineering drawing , but the same is not available. DGFT is requested to get the same to examine the request.



B.C.Nayak
Development Officer
20-10-14

DGFT, FTDO , DES-I)

Deptt. of HI, UO No 3(19)/114-TSW(B) ② dated

588/2014
21/10



PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry


21/11/14

J. Meena

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SNO 73
28.10.14

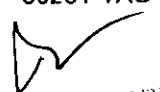
**Office of the development Commissioner
Micro small & medium Enterprises
MECHANICAL DIVISION**

30(119)/2014-ME

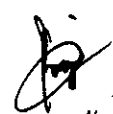
Subject: Advance authorization no 0510388240 dtd 04.06.14 of M/s Y-Tec India Pvt. Ltd .

The norms may be fixed as follows:-

S. No.	Export Item	Quantity	S.No of import item	Name of Import items	Qty. applied in Kg.	Quantity recommended including 2% wastage
1.	Rubber & Rubber Bonded Metal Automotive Parts & Auto Parts.(Part ID 74899-T5R-A020M1)	74250 Nos.	8	Synthetic Rubber (Tufdene 1000)	1067.69	991.44 Kg.
			9	Chemical Powder (Zinc Oxide-3)	133.48	123.93 Kg.
2.	Rubber & Rubber Bonded Metal Automotive Parts & Auto Parts.(Part ID 74899-TTF2-0031)	11000 Nos.	17	Synthetic Rubber (Tufdene 1000)	153.34	141.78 Kg.
			18	Chemical Powder (Zinc Oxide-3)	19.17	17.34 Kg.
3.	Rubber & Rubber Bonded Metal Automotive Parts & Auto Parts.(Part ID 74604-SWY-0030-KA)	4400 Nos.	25	Synthetic Rubber (IR2200)	17.41	16.32 Kg.
			26	Chemical Powder (Zinc Oxide-3)	2.18	2.04 Kg.
4.	Rubber & Rubber Bonded Metal Automotive Parts & Auto Parts.(Part ID 74899-SZW-0031)	27500 Nos.	31	Synthetic Rubber (Tufdene 1000)	255.11	237.15 Kg.
			32	Chemical Powder (Zinc Oxide-3)	31.89	30.60 Kg.
5.	Rubber & Rubber Bonded Metal Automotive Parts & Auto Parts.(Part ID 50261-TAO-A010-M1)	137523 Nos.	34	Chemical Powder (Zinc Oxide-3)	188.63	178.53 Kg.
			35	Synthetic Rubber (S 40)	2515.08	2333.64 Kg
			36	Synthetic Rubber (DCR 31)	1257.54	1160.445Kg.
6.	Rubber & Rubber Bonded Metal Automotive Parts & Auto Parts.(Part ID 74899-TM8-A010-M1)	5648 Nos.	40	Synthetic Rubber (Tufdene 1000)	52.56	48.71 Kg.
			41	Chemical Powder (Zinc Oxide-3)	6.57	6.29 Kg.


DARVEE SHARMA
 Dy. Director General
 Directorate General of Foreign Trade
 Ministry of Commerce & Industry
 Udyog Bhawan, New Delhi-11

503/2014
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 5/11/14
 Sh. Jain

7.	Rubber & Rubber Bonded Metal Automotive Parts & Auto Parts.(Part ID 74899-TP6-A000)	13723 Nos.	45	Synthetic Rubber (Tufdene 1000)	135.71	125.97 Kg.
			46	Chemical Powder (Zinc Oxide-3)	16.96	15.27 Kg.
8.	Rubber & Rubber Bonded Metal Automotive Parts & Auto Parts.(Part ID W725-4990-100)	302500 Nos.	49	Synthetic Rubber (Tufdene 1000)	2070.71	1907.4 Kg.
			50	Chemical Powder (Zinc Oxide-3)	258.83	252.45 Kg.

Rest of the items may be allowed on net to net basis with NIL wastage and accountability clause.

This issue with the approval of Director (ME)


10/10/14
(K S Sodhi)
Asstt Director (ME)

Shri Priya Ranjan , FTDO, DGFT Udyog Bhawan New Delhi

O/o The DC (MSME) UO note no 30(119)/2014-ME dated 10.10.2014


ANSHU CHANDRA
Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

59
PC No 74
28/10/2014

F. No. 46011/106/2009-PC-II
Government of India
Ministry of Chemicals & Fertilizers
Department of Chemicals & Petrochemicals

Shastri Bhawan, New Delhi-110 001
Dated, the 19th September, 2014

OFFICE MEMORANDUM

Subject : Advance Authorization Application from M/s. Poly Medicure Ltd. for the import of raw material against the export of Mucus Extractor. (Advance Authorization No. 0510388265 dated 05.06.2014).

The undersigned is directed to refer to DGFT U.O. No. 01/80/50/00229/AM15/DES-I/578 dated 22.07.2014 on the subject mentioned above. The proposal of the firm has been examined in this office. The Department of Chemicals & Petrochemicals recommends the present Advance Authorization Application on the following basis:-

Item to be Exported	Quantity
MUCUS EXTRACTOR	1 No.
Raw-material recommended to be Imported	Quantity
1. Relevant Filter	Net + 2% Wastage
2. Relevant HDPE / LDPE Granules	1.05 kg / kg content in the export product
3. Relevant Polystyrene Resins / Granules	- do -
4. Relevant ABS Resins / Granules	- do -
5. Raw Materials for 1 kg Components / Parts made of PVC Compound	
(i) PVC Resin	0.7040 kg
(ii) Dioctyl Phthalate (DOP) / Hexamoll Dinch	0.3300 kg
(iii) Calcium Zinc Stabilizer	0.0110 kg
(iv) Dioctyl Adipate (DOA) / Plastomoll DOA	0.0165 kg
(v) Calcium Stearate	0.0055 kg
6. Medical Kraft Paper (Medical Grade GSM 100 $\pm$ 40%)	As per Packing Policy
7. Soft Blister Film / Polyester Poly laminate Film	As per Packing Policy

This issues with the approval of competent authority.

✓
Ms. Priya Ranjan,
FTDO, (DES-I),
O/o DGFT, Udyog Bhawan
New Delhi- 110001

MARVEEN SHARMA
Joint General
Manager of Foreign Trade
Department of Chemicals & Industry
New Delhi-11

(Dharam Vir) 19/9/14
Section Officer
Tele:- 2338 2575

22/09/14
S.B.S

Serial No. 60
28/10/2014

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DIRECTORATE GENERAL OF FOREIGN TRADE
DES.I SECTION, ROOM No. 404, 4th Floor, UDYOG BHAWAN:
NEW DELHI-110011: Website: <http://dgft.gov.in>

Dated : 22.07.2014.

F.No.01/80/50/00,231/AM15/DES-I/ 968

To

M/s. Pranita Engineering Solutions Pvt. Ltd.,
No.261/70, Gollarahatti, Near Sun Valley
Country Club, Magadi Road,
Bangalore-560091.

Subject:- Ratification of the Norms in respect of Advance License No.0710105002 dated 11.06.2014
obtained under 4.7 of HBP (Vol. I).

Sir,

Please refer to the subject advance authorization issued to you under Para 4.7 of HBP Vol.

1. In this regard you are requested to provide the information as under:-

2. It is not clear from the details given in the application as to whether it is a case of Physical Export or Deemed Exports. In case of deemed exports complete relevant information and documentary evidence namely, name of project authority, main contractor, sub-contractor, relevant Para of FTP, PAC etc. may be furnished.

3. In case the supply is against Invalidation letter of an EPCG license, the following details may be provided:-

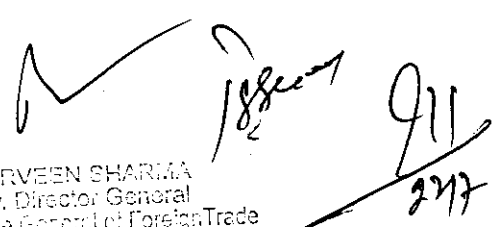
- i) A copy of EPCG license
- ii) CIF value of the license.
- iii) Whether this license was issued under Zero Duty or 3 percent Scheme.
- iv) Custom duty saved amount
- v) Products to be manufactured.
- vi) How EPCG license hold intends to discharge the EO against the EPCG license.

4. The information/reply must be submitted within three weeks from the date of issue of this letter to : Shri Parveen Sharma, DDG Norms Committee-I, Room No.302, DGFT, Udyog Bhavan, New Delh, Email:parveen.s@nic.in, Office Tel:23061562/ext.146, Mobile:9871178714.

Yours faithfully,


9C (Priya Ranjan) 24/2/2014

Foreign Trade Development Officer
For Director General of Foreign Trade
Tel.:23061562 Ext. 265
Email: priya.ranjan@nic.in


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

Office of the Development Commissioner

Micro Small & Medium Enterprises

MECHANICAL DIVISION

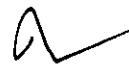
Subject: Ratification of input output adhoc norms against the advance authorization no 0410158740 dated 18.06.2014 in respect of M/s Greetoo Molds India Pvt. Ltd.

The following information is required from the unit:-

- Detailed technical drawing with dimension of export product. catalogue, if any may also be furnished.
- Weight of export product.
- Blank size of import product.
- Weight of each of the imported and indigenous input. separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- Size and specification including grade, composition, range, thickness etc of the items proposed for import.
- Detailed calculation as to how the quantity of raw material proposed for import has been arrived at. including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawing
- This issues with the approval of Director (ME)

(K.S. Sodhi)
AD (ME)

Shri Priya Ranjan, FTDO, DGFT Udyog Bhawan New Delhi
O/o The DC (MSME) ID note no 30(129) 2014-ME dated 17.09.2014


TARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
New Delhi-110001



18/9/14

for Meena

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DRL

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

S.No. 85
216814X
22810142

Subject: Application of M/S ISGEC Ltd for ratification of norms of AA no 0510388787 dt 18-06-14 & AA no 0510388030 dt 03-06-14.

DES-I, DGFT may kindly refer to the above mentioned licenses of M/S ISGEC Ltd. The firm's reply of dated 16-09-14 has been examined. The firm has stated to have enclosed the engineering drawing, but the same is not available. DGFT is requested to get the same to examine the request.



B.C. Nayak
Development Officer
20-10-14

DGFT, FTDO, DES-I)

Deptt. of HI, UO No 3(19)/114-TSW(B) ② dated

588/2014
21/10



MANVEEN SHARMA
Joint Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
New Delhi-11


21/11/14

J. Meera

File No 90
28/10/2014/63

Standard Deficiency Letter
Time Bond

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE
DIRECTORATE GENERAL OF FOREIGN TRADE
DES.I SECTION, ROOM No. 404, 4th Floor, UDYOG BHAWAN:
NEW DELHI-110011: Website: <http://dgft.gov.in>

F.No.01/80/050/00228/AM15/DES-II /450

Dated : 11.09.2014

To

M/s. Rothe Erde India Pvt. Ltd.,
GAT No.429, Vil-Wadivarhe,
Post-Gonde, Tal-Igatpuri,
Nasik-422403 (Maharashtra).
Email:-info.rotheerdeindia@thyssenkrupp.com

Subject: -Ratification of Norms in respect of Advance License No.3110064467 dated 24.06.2014
issued under para 4.7 of HBP (Vol.I) – reg.

Meeting No.10/15

Dated: 05.08.2014

Sir,

Please refer to the above mentioned advance license, forwarded by the RLA under their file No. 31/83/40/00070/AM-15 to this office for ratification of norms. The matter has been considered by norms Committee-I. It is requested to furnish information/details only in respect of the point which has been tick marked below.

Export Items

1. Model number, technical specification and specific quantity-both in terms of number (if any) and/or weight, of each export product (Appendix-33 of current HBP refers).
2. Detail technical note on manufacturing process including the relevant flow sheet.
3. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
4. Weight of each Export Product.
5. *Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.*

Import items

6. Information about the inputs required per unit of the resultant product as per SI.No.1 of Appendix-11A appearing in current HBP (Vol.I) separately for each product.

Components

7. Technical characteristics / part numbers, if any.
8. Assembly drawings / diagrams of the resultant product showing placement and exact use of components in the the export products(s).

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry,
Udyog Bhawan, New Delhi-11

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9. *Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares.*

Raw Material / Consumables

10. Size and specification including grade, composition, range, thickness etc. of the items proposed for import.
11. Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials. wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
12. Sheet layout diagram of the material indicating the wastage during blanking.
13. Cross Sectional Diagram of export product with calculation of raw material requirement and the weight of the Cable in Kg. per Km. Copy of relevant National / International Standard/ buyer's data sheet may also be furnished.
14. Weight of steel, which requires imported welding material, giving break-up of
 - i. Steel Plates / Sheets upto 30 mm thickness.
 - ii. Steel Plates / Sheets more than 30 mm thickness and upto 70 mm thickness.
 - iii. Steel Plates / Sheets more than 70 mm thickness.
 - iv. Others e.g. Flanges, Pipes, Tubes, Bars / Rods, Castings / Forgings etc.
2. Particulars of the licenses obtained in the past and ratified by ALC (with or without modification) for the same export product covered under this application, in view of Public Notice No.48 dated 14.11.2002.
3. It is not clear from the details given in application for the Advance Authorization mentioned above to whether its is a case of Physical Exports or Deemed Exports. If the same is Deemed Exports, detailed information alongwith relevant documents be furnished to this office. Further, if supply is against Invalidation letter to an EPCG License, the following details may be provided:
 - i) EPCG License number and date
 - ii) CIF value of the license
 - iii) Whether this license was issued under Zero Duty or 3 percent Scheme.
 - iv) Custom Duty saved amount.
 - v) Products to be manufactured
 - vi) How EPCG license holder intends to discharge the EO against the EPCG license.
4. Any Information:-

5. The information called for must be submitted within three weeks from the date of issue of this letter. The information may be directly sent to { **Shri Parveen Sharma, DDG, Norms Committee-I, Room No.302, DGFT, Udyog Bhavan, New delhi, Email:parveen.s@nic.in, Office Tele:23061562 Ext.146, Mobile:9871178714** } and copy of the same must be endorsed to the technical authority mentioned below:-

✓ Shri S.K. Jain, DO, DIP, Room No.428, Udhdyog Bhavan, New Delhi-110011.

Yours faithfully.

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry

Foreign Trade Development Officer
Tele: 2306562/Ext.265
Email:priya.ranjan@nic.in

(Priya Ranjan)

Sl. No. 92
28/10/2014

65

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE
DIRECTORATE GENERAL OF FOREIGN TRADE
DES.I SECTION, ROOM No. 404, 4th Floor, UDYOG BHAWAN:
NEW DELHI-110011: Website: <http://dgft.gov.nic.in>

F.No.01/80/050/00947/HAM15/DES-I/ 1288
To

Dated: 28/10/2014

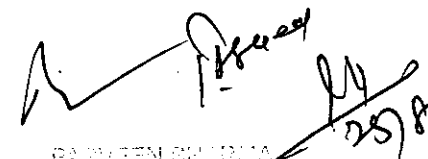
M/s.Kern-Liebers Springs & Stampings Pvt. Ltd.,
✓ 143-151, Antharasanahalli Indl Area,
II Phase, Tumkur, Karnataka - 572106
(E-mail: felix.rchardt@kern-liebers.de)

Subject:- Ratification of the norms in respect of Advance License No.0710105948 dated 21.07.2014 obtained under Para 4.7 of HBP (Vol.I).

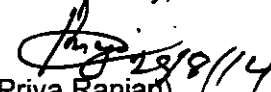
Sir,

Please refer to the above Advance Authorization issued under 4.7 of HBP Vol.-I. In this regard you are requested to provide the information as under:

2. It is not clear from the details given in the application as to whether it is a case of Physical exports or Deemed exports. In case of deemed exports complete relevant information and documentary evidence namely, name of project authority, main contractor, sub-contractor, relevant para of FTP, PAC etc. may be furnished.
3. In case the supply is against Invalidation letter to an EPCG licence, the following details may be provided:-
 - (i) EPCG licence number and date.
 - (ii) CIF value of the licence.
 - (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme.
 - (iv) Custom duty saved amount.
 - (v) Products to be manufactured.
 - (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence.
4. The above information may be provided immediately to enable the Norms Committee to finalize your case.


PRIYA RANJAN
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

Yours faithfully,


(Priya Ranjan)

Foreign Trade Development Officer
For Director General of Foreign Trade
Tele. No.23061562 Ext.265
E-mail: priya.ranjan@nic.in



S No 97
28.10.14 66

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE
OFFICE OF THE ADDITIONAL DIRECTOR GENERAL OF FOREIGN TRADE (CLA)
A-WING, INDRAPRASTHA BHAWAN, INDRAPRASTHA ESTATE, NEW DELHI-110002

File No.05/24/40/ 0285/AM15/ZALC-II/CLA

Dated 08.10.2014

To

The Director General of Foreign Trade
Udyog Bhawan,
New Delhi-110011

1107916
9/10/14

(PRODUCTS : ENGINEERING (NC-1))

Subject: Granting of Advance Authorization No. 0510391497 dated 08.10.2014 to M/S SMC PNEUMATICS (INDIA) PVT. LTD.

Sir,

M/S SMC PNEUMATICS (INDIA) PVT. LTD., had applied for advance authorization under Para 4.7.1 of HBP-2009-14 (Vol.1). After examination of the case, the subject authorization has been issued under following (ticked) Para.

- 9/10/14
15/10/14
1. Under Para 4.7.1 of HBP-2009-14 (Vol.1) on repeat basis as per decision of Norms Committee taken in Meeting No 4/80-ALC-2/2013 DATED 14.05.2013.
 2. Under Para 3.9.1 of Policy Circular No.20 dated 05.12.2007.
 3. Under Para 3.7 of Policy Circular No.20 dated 05.12.2007.

Therefore, this office is not sending sets of application to you for the ratification of ad hoc norms. This is for your kind information please.

✓
HARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

Yours faithfully,

C. Bhattacharya
(CHANCHAL BHATTACHARYA)

Foreign Trade Development Officer

For Additional Director General of Foreign Trade

Email : c.bhattacharya@nic.in

Telephone No. 011-23379111 to 113 (Extn. 114)

Sh. Sami
15/10/14

87
Sen 398
28/10/2014
HR-24 ✓

Government of India
Ministry of Communications and Information Technology
Department of Electronics and Information Technology
Electronics Niketan, 6, CGO Complex
New Delhi-110003

Sub: Ratification of norms in terms of Para 4.7 of HBP. (Vol.1) in respect of Advance Licence No. 3110046899 dated 11.02.2011 issued to M/s. Precision Automation and Robotics India Ltd. Pune.

Reference DGFT I.D. No. 01/80/50/00807/AM11/DES-1/83 dated 24.4.2014 vide which comments of this Department have been sought on the above mentioned application of M/s. Precision Automation and Robotics India Ltd Pune for ratification of the norms of advance licence issued under Para 4.7 for export of "Automation System".

2. The FOB value of export is Rs.3,051,984.74 (US\$ 67,746.61) and CIF value of Import is Rs 1,488,625.35 (US\$ 32,396.63)

3. The application has been examined in the Department of Electronics and Information Technology from technical angle. The items proposed for import are essential to assemble the export product. This Department recommends ratification of norms of advance authorization as follows:-

496/2014
1899

(a) Import item at S. No. 1,2,
4-24

On net to net basis with accountability clause on
'Nil wastage basis

(b) Import item at S. No. 3

36 meter only


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhavan, New Delhi-11


(Asha Nangia)
Director
Tel. 24369904

Shri Priya Ranjan, FTDO, O/o DGFT, Udyog Bhavan, New Delhi
DIT U.O. No. 17(3)/2014-IPHW dated 15.9.2014

18/9/14
A. BS

Sl No. 400
28/10/2014
88

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S LIFELONG INDIA Ltd for ratification of norms of licence no 0510222158 DT 13-06-08

DES-I, DGFT may kindly refer to the above mentioned licence of M/S LIFELONG INDIA Ltd. Firm's reply of dated 30-04-14 has been examined. the firm to submit following information/clarification.

1. It is observed that the firm has informed in their letter of dated 16-05-2009 that the import item is polypropylene. But in their reply of dated 28-05-14 they have stated that the import does not contain polypropylene. The firm has to clarify the same with documentary evidence.
2. The firm to submit documentary evidence that import was made before decision of NC. The relevant information like date of import & aa no to be highlighted.

The above issues with the approval of IA(KKT).


B.C. Nayak
Development Officer
18-09-14

5.3.2/2014
26/9

DGFT, FTDO, DES-I
Deptt. of HI, UO No 3(112)/14-TSW(B) 14 dated 25/9/14


26/9/14
Jh. B.S


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
New Delhi-11

69

SM.402
AIR-59

dt. 28/10/14

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry

TSW(B) Section

Subject: Application of M/S Usha Martin for ratification of norms of licence no 0210192100 dt 22-07-13.

Ref: DGFT ID Note No. 01/80/50/314/AM14/DES-I/706 Dated 11-10-2013.

DES-I, DGFT may kindly refer to the above mentioned licence of M/S Usha Martin. This office recommends as follows:

S. No.	Item	Quantity
45, 46, 94 96	MS Seamless tubes of relevant dia	1.21 kg/kg content.
30, 31, 79, 80	Computer software	As per policy.

Items 2, 32, 33, 36, 38, 79 to 86 are under GN-4 with Nil wastage and accountability clause.

The above issues with the approval of AS(S)



B.C. Nayak
Development Officer
17-10-14

21/10/14

FTDO, DES-I, DGFT

Dep'tt. of HI, UO No 3(73)/13-TSW(B) (S) dated 17-10-14



PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

21/10/14

Dr. Saini

Sl No 404
28/10/2016

Standard Deficiency Letter
Time Bond

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE
DIRECTORATE GENERAL OF FOREIGN TRADE
DES.I SECTION, ROOM No. 404, 4th Floor, UDYOG BHAWAN:
NEW DELHI-110011; Website: <http://dgft.gov.in>

F.No.01/80/050/00178/AM15/DES-II / 1773

Dated : 20.10.2014

To

M/s. Larsen & Toubro Limited,
L&T House, N.M Marg,
Ballard Estate, Mumbai-400001.
Email:shailesh.agarwal@larsentoubro.com

Subject: -Ratification of Norms in respect of Advance License No.0310777054 dated 04.04.2014
issued under para 4.7 of HBP (Vol.I) - reg.

Meeting No.13/15

Dated: 16.09.2014

Sir,

Please refer to the above mentioned advance license, forwarded by the RLA under their file No. 3/95/40/00856/AM-14 to this office for ratification of norms. The matter has been considered by norms Committee-I. It is requested to furnish information/details only in respect of the point which has been tick marked below.

Export Items

1. Model number, technical specification and specific quantity-both in terms of number (if any) and/or weight, of each export product (Appendix-33 of current HBP refers).
2. Detail technical note on manufacturing process including the relevant flow sheet.
3. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
4. ✓ Weight of each Export Product.
5. ✓ *Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.*

Import items

6. Information about the inputs required per unit of the resultant product as per Sl.No.1 of Appendix-11A appearing in current HBP (Vol.I) separately for each product.

Components

7. Technical characteristics / part numbers, if any.

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

9.

Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares.

Raw Material / Consumables

10.

Size and specification including grade, composition, range, thickness etc. of the items proposed for import.

✓ 11.

Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

12.

Sheet layout diagram of the material indicating the wastage during blanking.

13.

Cross Sectional Diagram of export product with calculation of raw material requirement and the weight of the Cable in Kg. per Km. Copy of relevant National / International Standard/ buyer's data sheet may also be furnished.

14.

Weight of steel, which requires imported welding material, giving break-up of

- i. Steel Plates / Sheets upto 30 mm thickness.
- ii. Steel Plates / Sheets more than 30 mm thickness and upto 70 mm thickness.
- iii. Steel Plates / Sheets more than 70 mm thickness.
- iv. Others e.g. Flanges, Pipes, Tubes, Bars / Rods, Castings / Forgings etc.

2.

Particulars of the licenses obtained in the past and ratified by ALC (with or without modification) for the same export product covered under this application, in view of Public Notice No.48 dated 14.11.2002.

3.

It is not clear from the details given in application for the Advance Authorization mentioned above to whether its is a case of Physical Exports or Deemed Exports. If the same is Deemed Exports, detailed information alongwith relevant documents be furnished to this office. Further, if supply is against Invalidation letter to an EPCG License, the following details may be provided:

- i) EPCG License number and date
- ii) CIF value of the license
- iii) Whether this license was issued under Zero Duty or 3 percent Scheme.
- iv) Custom Duty saved amount.
- v) Products to be manufactured
- vi) How EPCG license holder intends to discharge the EO against the EPCG license.

4.

Any Information:-

5.

The information called for must be submitted within three weeks from the date of issue of this letter. The information may be directly sent to { **Shri Parveen Sharma, DDG, Norms Committee-I, Room No.302, DGFT, Udyog Bhavan, New delhi, Email:parveen.s@nic.in, Office Tele:23061562 Ext.146, Mobile:9871178714** } and copy of the same must be endorsed to the technical authority mentioned below:-
 ✓ **Shri S.K. Jain, DO, DIPP, Room No.428, Udhog Bhavan, New Delhi-110011.**

Yours faithfully,

Shri S.K. Jain
DO

Priya Ranjan
 (Priya Ranjan)

Foreign Trade Development Officer
 Tele: 2306562/Ext.265
 Email:priya.ranjan@nic.in

Parveen Sharma
 Dy. Director General
 Directorate General of Foreign Trade
 Ministry of Commerce & Industry
 New Delhi-11

Sl. No. 77A
Date No. A/R-77
28/10/14

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 28/10/2014 - Case No. A/R-77 (M/s Permanent Magnets Limited)
(Advance Authorization No. 0310748769 dated 06.09.2013)**

Keeping in view the problem explained by the firm, description, quantity and Net weight of export products at Sl. No. 1 may be modified as under :

Sl. No.	Name	Quantity (in Nos.)	Net Export weight(Kgs.)
	Parts and accessories of Electricity Meters namely, Lateral Terminal, Central Terminal, Sequential Shunt Assly, SMO Shunt Assly, Neutral Terminal, Current, Terminal, Shunt Assembly(containing 17648 Kgs. of Brass and 1756.9 Kgs. of Copper Strip)	3,40,000	19668

Norms committee may take a view

28/10/14
(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/142/2014-TSW/77-A/R dated 28/10/2014

Sl. No. 77A

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S Larsen & Toubro construction, Kolkata for
ratification of norms of AA No. 0210187120 dated 05.03.2013.

Ref- DGFT ID no 01/80/162/0061/AM14/DSE-I/767

DES-I, DGFT may kindly refer to the above mentioned request of M/S
L& T Limited. The firm's reply of dated 12-08-14 has been examined.
The firm may be asked to submit manufacturing activity carried out
by the applicant in their factory premises on the imported items.

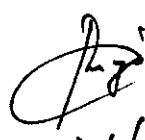
Above issues with the approval of IA(KKT).


B.C. Nayak
Development Officer
14-10-14

FTDO, DES-I, DGFT
Deptt. of HI, UO No 1(04)/13-TSW(B)  dated


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Tagore Garden, New Delhi-11

5/9/2014
2/1/14


21/10/14

Sh. BS